

Minutes of the Meeting No. 3/16 scheduled on 27.5.2015 (actually held on 16.06.2015) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri A.K. Aggarwal, Addl. Industrial Adviser, Deptt. Of C&PC (Chem Div), Shastri Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.2 /16 for confirmation and confirmed and adopted the same without any change.

Case No M-44 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Glaxy Surfactants Ltd., Raigad F.No.01/83/50/352/AM12/DES-IV RLA F.No. 03/94/040/01071/AM11/ Lic.No.0310635289 dated 09.06.2011
--	---

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-45 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s HPL Additives Ltd., Faridabad F.No.01/83/50/982/AM08/DES-IV/pt. RLA F.No. 03/94/040/01071/AM11/ Lic.No.0510207641 dated 17.08.2007
--	--

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-46 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Indofil Industries Ltd, Mumbai F.No.01/83/50/1682/AM08/DES-IV RLA F.No. 03/94/040/00892/AM08/ Lic.No.0310452615 dated 04.12.2007
--	--

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.


अजय श्रीवास्तव/AJAY SRIVASTAVA
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

Case No M-47 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Laffans Petrochemicals Ltd, Mumbai 1) F.No.01/83/50/225/AM09/DES-IV RLA F.No. 03/95/040/00642/AM08/ Lic.No.0310463080 dated 04.12.2007 2) 01/83/050/01875/AM08/DES-IV RLA F.No. 03/95/040/01379/AM07/ Lic.No.0310419553 dated 13.02.2007
--	---

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-48 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Jay Chemical Ind. Ltd, Mumbai F.No.01/83/50/129/AM14/DES-IV RLA F.No. 08/24/040/473/AM13/ Lic.No.0810120091 dated 08.04.2013
--	--

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-49 (A) NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Ficus Pax (P) Ltd, F.No.01/83/50/1040/AM11/DES-IV RLA F.No. 07/21/040/686/AM11 Lic.No.0710075986 dated 14.12.2010
--	---

The Committee considered the case as per agenda for the export of T wall HSC & Cap 1670 x 1090 x 1000 mm, Triwall HSC with 5 Ply cap & corner caps without pallet for 23 modules in 1 box. Deptt. of IPP vide their letter dated 16.06.2015 has stated that the firm will export boxes using corrugated board. The weight / area wise, the firm has claimed net to net quantity of board and accordingly, the following norms are recommended:-

Export Item : T wall HSC & Cap 1670 x 1090 x 1000 mm, Triwall HSC with 5 Ply cap & corner caps without pallet for 23 modules in 1 box (net content of the board weight equal to 84762.745 Kgs / 45817.700 SQM)

Quantity : 5,000 Numbers

Import Items:

S. No.	Item Description	Quantity recommended
1.	Relevant Triwall 7 Ply Heavy Duty Corrugated Board 1619 x 2830 MM	10,000 Numbers 84762.745 Kgs (45817.700 SQM)

Norms Committee has accepted the recommendation of Deptt. of IPP and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-49 (B) NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Ficus Pax (P) Ltd, F.No.01/83/50/387/AM11/DES-IV RLA F.No. 07/21/040/81/AM11 Lic.No.0710072362 dated 21.06.2010
--	---

The Committee considered the case as per agenda for the export of Half Pallet Box. Based on the written recommendation of Deptt. of IPP vide their letter dated 16.06.2015, the Committee decided to approve the case on repeat basis, as under :-

Export Item : Half Pallet Box 1155x800x600 mm with pine wood pallet fixed (weight = 24.20 Kgs /1 Number)

Quantity : 12,000 Numbers

Import Items:

S. No.	Item Description	Quantity recommended
1	Relevant Plywood Sheet 2460x1220x6 mm	Net to Net
2 to 4	Relevant Pine Wood	Net to Net
5	Steel Coil 0.75 MM or 0.80 MM	1.05 Kg/Kg content in export item
6	Steel Coil 0.40 MM or 0.45 MM	1.05 Kg/Kg content in export item
7	Steel Coil 0.6 MM	1.05 Kg/Kg content in export item
8	2.5 x 0.113" 15 deg coil wire collated nail ring shank	Net to Net

Norms Committee has accepted the recommendation of Deptt. of IPP and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-50 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Croda India Co. (P) Ltd, F.No.01/83/50/149/AM15/DES-IV RLA F.No. 03/94/040/01061/AM14 Lic.No.0310771920 dated 25.02.2014
--	--

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-51 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s ADI Fine Chem Ltd, Ahmedabad F.No.01/82/50/146/AM09/DES-IV RLA F.No. 08/24/040/149/AM08/ Lic.No.0810067303 dated 21.09.2007
--	---

The Committee considered the case as per agenda. Committee decided to defer the case for

examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-52 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Servo Plastichem (P) F.No.01/83/50/562/AM11/DES-IV RLA F.No. 02/24/040/125/AM11 Lic.No.0210149640 dated 26.10.2010
--	--

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-53 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/85/50/205/AM09/DES-IV RLA F.No. 02/24/040/00209/AM09 Lic.No.0210120639 dated 4.12.2008
--	--

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for want of comments from DC (MSME). The case is re-listed for 08.07-2015.

Case No M-54 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Savita Polymers Ltd., Mumbai F.No.01/85/50/132/AM14/DES-IV RLA F.No. 02/24/040/00209/AM09 Lic.No.0310727030 dated 06.03.2013
--	--

The Committee considered the case as per agenda. It was noted that for export item "White/Yellow Petroleum Jelly" in respect of AA No.0310727030 dated 06.03.2013 was considered in M. No. 7/83 dated 02.07.2014 (actually held on 09.07.2014) and approved under SION 3345 wrongly in place of SION 3346 as the export item "White/Yellow Petroleum Jelly covered under SION 3346. The committee approved the case request of the firm as under for EODC purpose only:-

From	To
SION No.3345	SION No.3346

Import items and their quantity approved in the M. No. 7/83 dated 02.07.2014 (actually held on 09.07.2014) for export item "White/Yellow Petroleum Jelly" will remain the same.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-55 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Kim Chemicals Ltd., Mumbai F.No.01/85/50/766/AM13/DES-IV RLA F.No. 03/94/040/00764/AM12 Lic.No.0310668842 dated 05.12.2011
--	--

The Committee considered the case as per agenda for export of White / Yellow Petroleum Jelly and corresponding import. Based on the written recommendation of Deptt. of C&PC vide their O.M. No. 46011/68/2012-PC.II dated 28.05.2015, the Committee decided to approve the case as under:-

Export Item	Quantity in MT	Import Item	Quantity in MT
White / Yellow Petroleum Jelly	One	Basis Oil	0.860
		Paraffin Was	0.100
		Micro Crystalline Wax	0.050

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-56 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Krishna Antioxidants Pvt. Ltd., Mumbai F.No.01/85/50/629/AM13/DES-IV RLA F.No. 03/94/040/563/AM13 Lic.No.0310711822 dated 05.10.2012
---	--

The Committee considered the case as per agenda for import of raw material against the export of Paraffin Inhibitor U9 201. Based on the written recommendation of Deptt. of C&PC vide their O.M. No. 14010/100/2012-Ch-II dated 25.05.2015, the Committee decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Paraffin Inhibitor U9 201	1 Kg	1. Acrylic Acid	0.0576 Kg
		2. Behenyl Alcohol C 18-22	0.2440 Kg
		3. Mix Xylene	0.6440 Kg
		4. Benzyl Alcohol	0.0037 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-57 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Sri Ram compound (P) Ltd., Noida (1) F.No.01/83/50/896/AM10/DES-IV RLA F.No. 05/24/040/471/AM09 Lic.No.0510258301 dated 11.02.2010 (2) F.No.01/83/50/343/AM08/DES-IV RLA F.No. 05/24/040/113/AM08 Lic.No.0510203713 dated 16.05.2007 (3) F.No.01/83/50/511/AM08/DES-IV RLA F.No. 05/24/040/193/AM08
---	--

	Lic.No.0510204786 dated 12.06.2007 (4) F.No.01/83/50/539/AM10/DES-IV RLA F.No. 05/24/040/570/AM09 Lic.No.0510250171 dated 01.10.2009
--	---

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their letter dated 09.06.2015, DIPP has observed that the quantity of raw materials per MT of production allowed by NC in all the four cases is the same but solid resin content in export description in 61% for Advance Authorization 1 and 4 and 50% in 3 & 4 (but the firm has mentioned 50 $\pm$ 2% for 1 and 4 and without content in 2 and 3.

However, in all the cases the firm had taken Advance Authorization for the export of Surface Coating without indicating solid resin content. The percentage of solid resin content had been imposed by the Norms Committee at later stage. As per the details submitted by the firm the quantity of the export item is as under:-

Advance Authorization No.	Quantity	Quantity exported before fixing the norms
0510258301 dated 11.02.2010	100 MT	94.7%
0510203713 dated 16.05.2007	75000 Kg	100%
0510204786 dated 12.06.2007	25000 Kg	100%
0510250171 dated 01.10.2009	100 MT	100%

DIPP has noted that in:

Import Item No.2 – Phenolic Resin solid resin content is shown as 35-55% in Advance Authorization 2 and 3 whereas no content is mentioned in Advance Authorization 1 and 4.

Import item No.1 – Epoxide Resin solid resin content is shown as 65% in Advance Authorization 1 and 4 whereas 59-61% in 2 and 3.

As per calculation, solid resin content for Advance Authorization 1 and 4 comes to 52.48% and 49.17% for 2 and 3 but they have given 50 $\pm$ 2%. In this way Advance Authorization 2 and 3, is almost in order however it is little less in 1 and 4. However, the firm has exported most of the quantity before fixing the norms by the Norms Committee. Accordingly following norms is recommended:

Advance Authorization (1 and 4 above) 0510258301 dated 11.02.2010 & 0510250171 dated 01.10.2009

Export item : Surface Coating

Quantity : 100 Kg

Import Items :

S. No.	Item description	Quantity
1.	Epoxide Resins (Solid Resin 65% $\pm$ 2%)	64.33 Kg
2.	Phenolic Resin	20.41 Kg
3.	Solvents (Relevant)	7.3 Kg
4.	Waxes	10.5 Kg

Advance Authorization (2 and 3 above) 0510203713 dated 16.05.2007 & 0510204786 dated 12.06.2007

Export Item : Surface Coating

Quantity : 100 Kg

Import Items :

S. No.	Item description	Quantity
1.	Epoxide Resins (Solid Resin content 59-61%)	65.97 Kg
2.	Phenolic Resin	20.93
3.	Solvents (Relevant)	7.3 Kg
4.	Waxes	10.5 Kg

Norms Committee has accepted the recommendation of Deptt. of IPP and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-58 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Tytan Organics Pvt. Ltd., Mumbai F.No.01/85/50/327/AM11/DES-IV RLA F.No. 03/95/040/032/AM11 Lic.No.0310586673 dated 10.08.2010
--	--

The Committee considered the case as per agenda for amendment of the export item against Advance Authorization Nos. (i) 0310586673 dated 10.08.2010 & (ii) 0310523424 dated 10.06.2009 as under:-

From	To
"Blends of Dicydiamide Resin (containing Dicyandiamide formaldehyde Resin -24% min, Sodium Lingosulphonate: 39% min.)	"Blends of Dicyandia mide Resin Inert Filler & Dispersant

Deptt. of C&PC vide their OM dated 15.06.2015 has stated that the firm have exported their product before the approval given by the Norms Committee. They have exported their items as indicated in their Advance Authorizations applications as also indicated in the Shipping Bills. Keeping in view the request of the firm for the purpose of EODC/ Regularization.

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case as under:-

From	To
"Blends of Dicydiamide Resin (containing Dicyandiamide formaldehyde Resin -24% min, Sodium Lingosulphonate: 39% min.)	"Blends of Dicyandia mide Resin Inert Filler & Dispersant

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-59 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s DCW Ltd., Tamil Nadu F.No.01/83/171/18/AM15/DES-IV
--	--

The Committee considered the case as per agenda for amendment of SION A-1875 description of the product. Committee decided to defer the case for examine the case by TA. The case is re-listed for 08.07-2015.

Case No M-60 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Gitanjali Chemicals Pvt. Ltd., Mumbai F.No.01/85/50/29/AM12/DES-IV RLA F.No. 03/94/040/1000/AM11 Lic.No.0310620019 dated 08.03.2011
--	---

The Committee considered the case as per agenda for import of raw material against the export of 4- Bromo Phenetole (4- Ethoxy Bromodenzene). Based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/11/2011-Ch-II dated 19.05.2015, the Committee decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
4- Bromo Phenetole (4- Ethoxy Bromodenzene)	1 Kg	1. Phenol	0.850 Kg
		2. Caustic Soda Flakes	0.470 Kg
		3. Diethyl Sulfate	1.020 Kg
		4. Hydro Bromic Acid (48%)	0.757 Kg
		5. Hydrogen Peroxide (50%)	0.630 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-61 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Vivimed Labs Ltd., Hyderabad F.No.01/83/50/138/AM13/DES-IV RLA F.No. 09/24/040/618/AM12 Lic.No.0910051746 dated 14.03.2012
--	--

The Committee considered the case as per agenda for import of raw material against the export of Platinum Grey (Reversacol Platinum Grey). Based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/11/2011-Ch-II dated 15.06.2015, the Committee decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Platinum Grey (Reversacol Platinum Grey)	1 Kg	PTGI, Dry (ADHN) (Anysil Dihydro Naphthol) Dry	3.365 Kg
		Dimethyl sulphoxide (DMH)	27.90 Kg
		Methanol	31.74 Kg
		Toulene	14.280 Kg

		Tetra Hydro Furan (THF)	30.06 Kg
		Acetic Acid	28.00 Kg
		Trimethyl Silyl Acetylene (TMSA)	1.920 Kg
		Hexyl Lithium	5,400 Kg
		Isopropyl Alcohol (IPA)	6.50 Kg
		4,4 Dihydroxybenzophenone	1.318 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-62 NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Bhalla Chemicals Works P. Ltd., New Delhi F.No.01/82/50/309/AM07/DES-IV RLA F.No. 05/24/040/147/AM08/ Lic.No.0510183194 dated 23.05.2006
--	--

The Committee considered the case as per agenda. Committee decided to defer the case for examine the case by TA. The case is re-listed for 17.06.2015.

Case No M-63 (1) NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Artek Surfin Chemicals Ltd., Mumbai F.No.01/83/50/633/AM13/DES-IV RLA F.No. 03/94/40/556/AM13 Lic.No. 0310712209 dated 09.10.2012
--	---

The Committee considered the case as per agenda for import of raw material against the export of Electro Plating Salts etc. Based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/27/2012-Ch-II dated 27.05.2015, the Committee decided to approve the case as under:-

1. Export Item	Quantity	Import Item	Quantity
Hallmark Additive 740	1 Kg	1. Sodium Saccharine	0.1000 Kg
		2. Sodium Sulphate	0.0560 Kg
		3. Allyl Chloride	0.0370 Kg

2. Export Item	Quantity	Import Item	Quantity
Hallmark Brightener 741	1 Kg	1. Sodium Saccharine	0.1000
		2. Sodium Sulphate	0.990 Kg
		3. Allyl Chloride	0.0650 Kg

3. Export Item	Quantity	Import Item	Quantity
Neobrite 144 ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulphate	0.220 Kg
		2 Allyl Chloride (3-Chloropropene)	0.0560 Kg

4. Export Item	Quantity	Import Item	Quantity
Cupramax AC-20831 (containing 0.35% of Tekno CAC 84, 2% of Dicolloy CU E-100, Fold	1 Kg	1. Tekno CAC 84 (Synthetic organic dyestuff)	0.0035 Kg
		2. Dicolloy CU E-100, Fold (Benzyl-Diethylenetriamin Chloride)	0.0200 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-63 (2) NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/s Artek Surfin Chemicals Ltd., Mumbai F.No.01/83/50/753/AM13/DES-IV RLA F.No. 03/94/40/552/AM13 Lic.No. 0310713013 dated 17.10.2012
---	--

The Committee considered the case as per agenda for import of raw material against the export of Electro Plating Salts etc. Based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/27/2012-Ch-II dated 27.05.2015, the Committee decided to approve the case as under:-

1. Export Item	Quantity	Import Item	Quantity
Chemtek R 61	1 Kg	1. Sodium Suplhite	0.3333 kg
		2. Propargyl Alcohol	0.1666 Kg

2. Export Item	Quantity	Import Item	Quantity
Teknolite ALS (Nickel Intermediate)	1 kg	1. Sodium Sulphite	0.240 Kg
		2. Allyl Chloride	0.160 Kg

3. Export Item	Quantity	Import Item	Quantity
Teknobrite CZ 2380	1 Kg	1. Niacin	0.0770 Kg
		2. Epichlorhydrin	0.0520 Kg
		3. Lugaivan G-35	0.0070 Kg
		4. Ethylene Diamine	0.0240 Kg
		5. Benzyl Chloride	0.0540 Kg

4. Export Item	Quantity	Import Item	Quantity
Neobrite 88 (Butynediol)	1 Kg	1. Butynediol	0.990 Kg

5. Export Item	Quantity	Import Item	Quantity
Hallmark AS 6	1 Kg	1. Propargyl Alcohol	0.0210 Kg
		2. Raluplate PPS	0.1000 Kg
		3. Sodium Sulphate	0.0570 Kg
		4. Allyl Chloride	0.0380 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-63 (3) NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Artek Surfin Chemicals Ltd., Mumbai F.No.01/83/50/755/AM13/DES-IV RLA F.No. 03/94/40/248/AM13 Lic.No. 0310713631 dated 25.10.2012
--	---

The Committee considered the case as per agenda for import of raw material against the export of Electro Plating Salts etc. Based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/27/2012-Ch-II dated 27.05.2015, the Committee decided to approve the case as under:-

1. Export Item	Quantity	Import Item	Quantity
Sterobond C-163 (2.5X)	1 Kg	1. Sterolite DY 20	0.0080 Kg
		2. Dicolloy CU E 100 Fold	0.0260 Kg
		3. Raluplate 2887	0.0255 Kg

2. Export Item	Quantity	Import Item	Quantity
Sterobond C-173 (2.5x)	1 Kg	1. Sterolite DY 20	0.0080 Kg
		2. Dicolloy CU E 100 Fold	0.0259 Kg

3. Export Item	Quantity	Import Item	Quantity
Neobrite BPC	1 Kg	1. Niacin	0.2160 Kg
		2. Benzyl chloride	0.2200 Kg

4. Export Item	Quantity	Import Item	Quantity
Neobrite 142	1 Kg	1. Propargyl Alcohol	0.170 Kg
		2. Sodium Saccharine	0.3050 Kg

5. Export Item	Quantity	Import Item	Quantity
Duroclad 6260	1 Kg	1. Viacryl VSC 6250	0.720 Kg
		2. Additrol VXW 6252	0.0200 Kg
		3. Cylink 2000	0.1600 Kg

6. Export Item	Quantity	Import Item	Quantity
Sterobond C-CB2KA (2,5X)	1 Kg	1. Sterolite DY 20	0.0090 Kg
		2. Dicolloy KPBA	0.0025 Kg

7. Export Item	Quantity	Import Item	Quantity
Teknobite 575 G (Cyanide Zinc Salt)	1 Kg	1. Niacin	0.2520 Kg
		2. Epichlorihydrin	0.1750

8. Export Item	Quantity	Import Item	Quantity
Teknobite CZ 4220	1 Kg	1. Niacin	0.1470 Kg
		2. Epichlorihydrin	0.0860 Kg
		3. Imidazole	0.0080 Kg
		4. Lugalvan G-35	0.0100 Kg

9. Export Item	Quantity	Import Item	Quantity
Magnum 897 Brightner	1 Kg	1. Sodium Saccharine	0.0700 Kg
		2. Sodium Sulphite	0.3330 Kg
		3. Allyl Chloride	0.2000 Kg
		4. Epichlorohydrin	0.0250 Kg
		5. Butynediol	0.1750 Kg
		6. Propargyl Alcohol	0.0850 Kg

10. Export Item	Quantity	Import Item	Quantity
Millenium NCZ 401 A (2X)	1 Kg	1. Dimethyl Amino Propylamine	0.1527 Kg
		2. BIS- (2-Chloroethyl) Ether	0.1104 Kg

11. Export Item	Quantity	Import Item	Quantity
Millenium NCZ 501 A (2X)	1 Kg	1. Dimethyl Amino Propylamine	0.0763 Kg
		2. BIS- (2-Chloroethyl) Ether	0.0552 Kg

12. Export Item	Quantity	Import Item	Quantity
Neobrite 537 (Propargyl Alcohol Ethoxylate)	1 Kg	1. Propargyl Alcohol	0.5435 Kg

13. Export Item	Quantity	Import Item	Quantity
Cupramax AC 2593	1 Kg	4. Sterolite DY 20	0.0035 Kg
		5. Dicolloy CU E 100 Fold	0.0100 Kg
		6. Raluplate 2887	0.0100 Kg

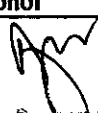
14. Export Item	Quantity	Import Item	Quantity
Superstar Maintenance Salt (Containing 99% Chromic Acid)	1 Kg	1. Chromic Acid	0.990 kg

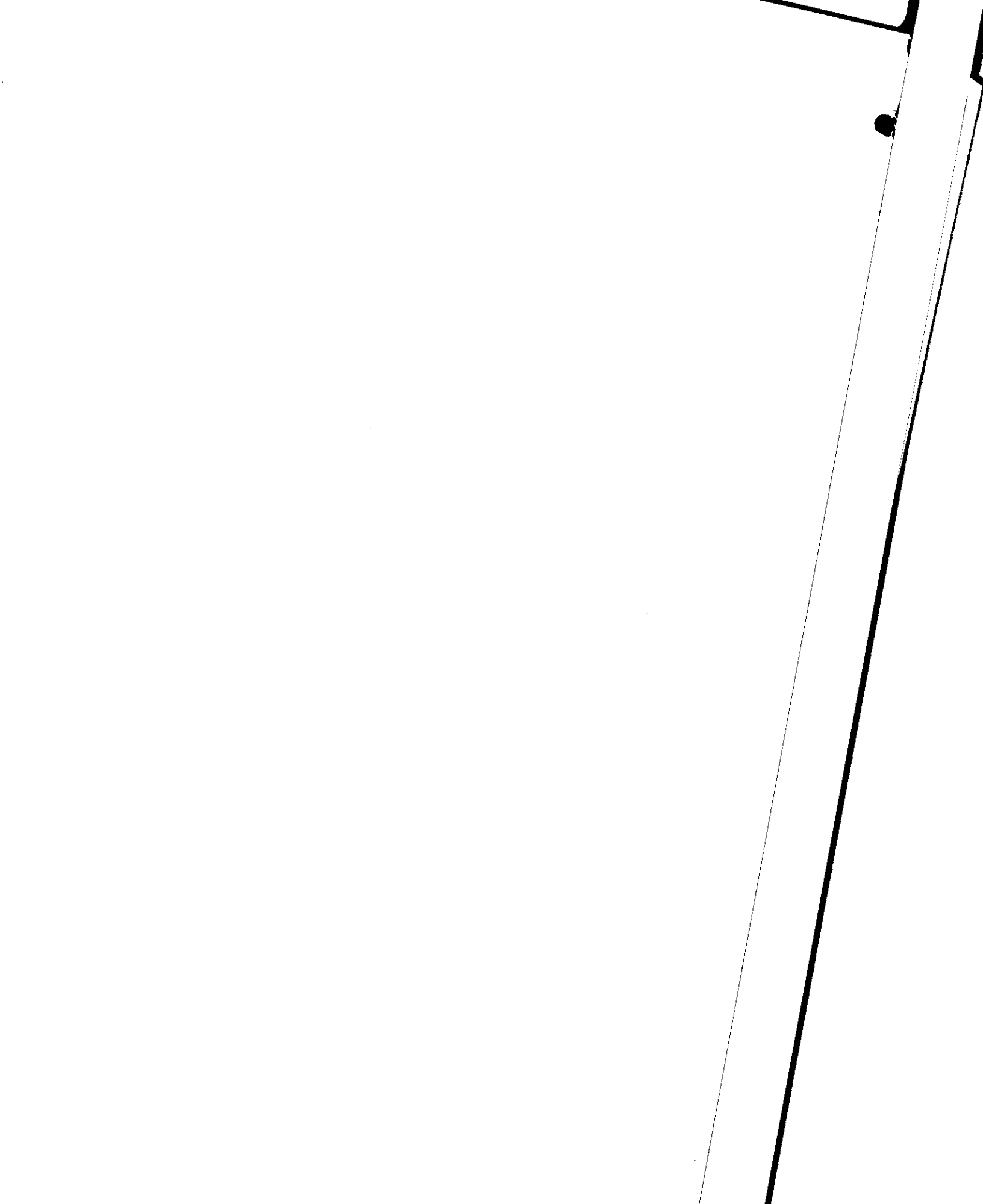
15. Export Item	Quantity	Import Item	Quantity
RF Copper 86	1 Kg	1. Sterolite DY 20	0.005 Kg

16. Export Item	Quantity	Import Item	Quantity
Supramax AC 1773	1 Kg	1. Dicolloy CU E 100 Fold	0.0050 Kg
		2. Dicolloy CU Wetting Agent TW	0.0090 Kg

17. Export Item	Quantity	Import Item	Quantity
Omni additive 902	1 Kg	1. Sodium Sulphite	0.1179 Kg
		2. Allyl Chloride	0.0779 Kg
		3. Sodium Saccharine	0.0950 Kg

18. Export Item	Quantity	Import Item	Quantity
Nickel Leveller 904	1 Kg	1. Sodium Saccharine	0.0310 Kg
		2. Propargyl Alcohol	0.0120 Kg


 अजय श्रीवास्तव/AJAY SRIVASTAVA
 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi



19. Export Item	Quantity	Import Item	Quantity
Teknobrite 1320	1 Kg	1. Epichlorohydrin	0.0860 Kg
		2. Imidazole	0.0075 Kg
		3. Lugalvan G-35	0.0100 Kg
		4. Niacin	0.1470 Kg

20. Export Item	Quantity	Import Item	Quantity
Cupramax AC 1883	1 Kg	1. Dicolloy TW Wetting Agent	0.0112 Kg
		2. Dicolloy CU E 100 Fold	0.0250 Kg
		3. Sterolite DY 20	0.0017 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-63 (4) NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Artek Surfin Chemicals Ltd., Mumbai F.No.01/83/50/17/AM14/DES-IV RLA F.No. 03/94/40/833/AM13 Lic.No. 0310722892 dated 04.02.2013
--	--

The Committee considered the case as per agenda for import of raw material against the export of Electro Plating Salts etc. Based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/27/2012-Ch-II dated 27.05.2015, the Committee decided to approve the case as under:-

1. Export Item	Quantity	Import Item	Quantity
Cupramax AC-2083 (containing 0.35% of Takno CAC 84, 2% of Dicolloy CU E-100, Fold and 0.3% of Raluplate 2887)	1 Kg	1. Takno CAC 84 (Synthetic organic dyestuff)	0.0035 Kg
		2. Dicolloy CU E-100 Fold (Benzyl-Diethylenetriamin Chloride)	0.0200 Kg
		3. Raluplate 2887 (Aliphatic Polycarbonic acids, poly alkylene polyamines)	0.0030 Kg

2. Export Item	Quantity	Import Item	Quantity
Hallmark VI297 (Containing 20.97% of Pyridine Propyl Sulfonate, 28% of Sodium Saccharine & 0.3% of Propargyl Alcohol)	1 Kg	1. Pyridine	0.07380 Kg
		2. Sodium Saccharine	0.2800 Kg
		3. Propargyl Alcohol	0.0030 Kg

3. Export Item	Quantity	Import Item	Quantity
Magnum Additive 821 (Nickel Additive)	1 Kg	1. Sodium Saccharine	0.2450 Kg
		2. Allyl Chloride	0.1000 Kg
		3. Sodium Sulphite	0.1420 Kg


 अजय श्रीवास्तव / ANJAY SHIVASTAVA
 संयुक्त महानिदेशक / Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 नई दिल्ली / New Delhi

4. Export Item	Quantity	Import Item	Quantity
Cupramax AC-2183	1 Kg	1. Tekno CAC 84	0.035 Kg
		2. Dicolloy CU E 100 Fold	0.0200 Kg

5. Export Item	Quantity	Import Item	Quantity
Millenium NCZ 511A	1 Kg	1. Dimethyl Amino Propylamine	0.0383 Kg
		2. BIS (2-Chloroethyl) Ether	0.0276 Kg

6. Export Item	Quantity	Import Item	Quantity
Millenium NCZ 911A	1 Kg	1. Dimethyl Amino Propylamine	0.0572 Kg
		2. BIS (2-Chloroethyl) Ether	0.0414 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-63 (5) NC No.3/16 Dated 27.05.2015 (held on 16.06.2015)	M/ s Artek Surfin Chemicals Ltd., Mumbai F.No.01/83/50/638/AM13/DES-IV RLA F.No. 03/94/40/452/AM13 Lic.No. 0310712693 dated 12.10.2012
--	---

The Committee considered the case as per agenda for import of raw material against the export of Electro Plating Salts etc. Based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/27/2012-Ch-II dated 27.05.2015, the Committee decided to approve the case as under:-

1. Export Item	Quantity	Import Item	Quantity
Neobrite PA	1 Kg	Propargyl Alcohol	0.990 Kg

2. Export Item	Quantity	Import Item	Quantity
Neobrite 880	1 Kg	1. Pyridine	0.410 Kg
		2. Epichlorohydrin	0.5230 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.



अजय श्रीवास्तव/AJAY SRIVASTAVA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/83-ALC1/2015 MEETING DATE : 27.05.2015

1	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:08.07.2015
	Decision : The Case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder to Jt.Secretary (M/o Coal) issued on 18.6.2014. The case is re-listed for 08.07.2015.			

2	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:08.07.2015
	Decision : The Comments considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. DO letter dated 03.06.2014 from JDG to Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 08.07.2015.			

3	Case No.:3/10/83-ALC1/2014	Party Name:MERINO PANEL PRODUCTS LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00233/AM15/	RLA File :02/21/040/00012/AM13/	Lic.No/Date:0210176701 19.04.2012	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

4	Case No.:20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:08.07.2015
	Decision : The Committee considered this case as per agenda and decided to defer the case for four weeks for want of information from the firm to the D/L dated 12.11.2014 issued by DIPP. Again D/L issued by DIPP on 7.5.2015. The case is re-listed for 08.07.2015.			

Case No.:1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:08.07.2015
5 Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014 and 14.7.2014. The case is re-listed for 08.07.2015.			

Case No.:40/47/83- ALC1/2012	Party Name:HYDERABAD CHEMICALS LIMITED	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
HQ File :01/83/050/00874/AM13/	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:08.07.2015
6 Decision :Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 08.07.2015.			

Case No.:36/5/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
HQ File :01/83/050/00044/AM14/	RLA File :31/83/040/00128/AM13/	Lic.No/Date:3110056284 20.11.2012	Defer Date:08.07.2015
7 Decision :The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div)(AKA) on 18.5.2015. Comments awaited. The case is re-listed for 08.07.2015.			

Case No.:4/51/83-ALC1/2012	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
HQ File :01/83/050/00910/AM13/	RLA File :03/95/040/00797/AM13/	Lic.No/Date:0310719967 09.01.2013	Defer Date:08.07.2015
8 Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014 for Central Excise Data. Reminder to firm on 14.7.2014. The case is re-listed for 08.07.2015.			

Case No.:5/5/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
HQ File :01/83/050/00013/AM14/	RLA File :31/83/040/00163/AM13/	Lic.No/Date:3110057093 12.02.2013	Defer Date:08.07.2015
9 Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

10	Case No.:47/52/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 08.07.2015.				

11

Case No.:61/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00069/AM14/	RLA File :08/24/040/00400/AM13/	Lic.No/Date:0810118473 18.02.2013	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/11/2012-Ch-II dated 20.03.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Acid Black 234 (Dye Content 65%)	1 Kg	1. 4,4 Diamino Sulphanilide (DASA)	0.199 Kg
		2. H Acid	0.241 Kg
		3. Aniline Oil	0.071 Kg
		4. Meta Phenylene Diamine	0.084 Kg
		5. Soda ash	0.240 Kg
		6. Sodium Nitrite	0.166 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	Case No.:33/5/83-ALC1/2013	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00041/AM14/	RLA File :03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date:
Decision : Comments awaited from Deptt. of C&PC(PC Div.). The case re-listed for 08.07.2015.				

13	Case No.:47/7/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00148/AM14/	RLA File :34/24/040/00316/AM13/	Lic.No/Date:3410036586 05.04.2013	Defer Date:
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 08.07.2015.				

14	Case No.:3/5/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to RA, Goa issued on 28.10.2014. The case is re-listed for 08.07.2015.			

15

Case No.: 24/21/83-ALC1/2013	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00310/AM14/	RLA File :09/24/040/00014/AM14/	Lic.No/Date: 0910055852 23.04.2013	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/138/2011-Ch-II dated 15.06.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
4-Hydroxyethyl Amino-3-Nitrophenol (N-HEAP)	1 Kg	3-Nitro 4- Amono Phenol	1.110.Kg
		Dioxitol (Ethyl diglycol)	1.114 Kg
		Chloro Ethyl Chloro Formate/ 2-Chloro Ethyl Chloro Formate (CECF)	1.022 Kg
		Carbon	0.050 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

16	Case No.:17/17/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00190/AM14/	RLA File :08/24/040/00015/AM14/	Lic.No/Date:0810120489 25.04.2013	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 08.07.2015.			

17	Case No.:53/17/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L reminder dated 11.7.2014. The Committee decided to defer consideration of the case for four weeks. The case is re-listed for 08.07.2015.			

18	Case No.:51/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00224/AM14/	RLA File :08/24/040/00018/AM14/	Lic.No/Date:0810120614 30.04.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

Case No.: 127/26/83-ALC1/2013	Party Name: BEE CHEMS	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00450/AM14/	RLA File :06/24/040/00002/AM14/	Lic.No/Date: 0610031752 30.04.2013	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/160/2015-TSW dated 16.06.2015, the Committee decided to approve the case as under :-			
19 Export Item : Nano Adorbents Powder (Freeppe Alumina Zeolite Type Products Adsorbents)			
Quantity : 5 MT			
Import Item			
S. No.	Item Description	Quantity Recommended	
1.	Activatged Alumina Balls 204 mm	0.4926 MT	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter was issued for hard copy on 17.4.2014 and 11.7.2014. Reminder to RA issued by E-mail issued on 28.10.2014. The case is re-listed for 08.07.2015.				

21	Case No.:46/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00219/AM14/	RLA File :08/24/040/00041/AM14/	Lic.No/Date:0810120821 07.05.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

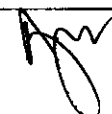
22	Case No.:28/17/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00201/AM14/	RLA File :34/24/040/00012/AM14/	Lic.No/Date:3410036839 10.05.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 08.07.2015.				

23	Case No.:92/17/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00265/AM14/	RLA File :03/94/040/00097/AM14/	Lic.No/Date:0310734662 16.05.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

24	Case No.:45/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00218/AM14/	RLA File :08/24/040/00062/AM14/	Lic.No/Date:0810121195 17.05.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

25	Case No.:23/17/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date:0810121258 20.05.2013	Defer Date:08.07.2015
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate.The case is re-listed for 08.07.2015.				

26	Case No.:27/17/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00200/AM14/	RLA File :08/24/040/00074/AM14/	Lic.No/Date:0810121378 24.05.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				


 संयुक्त महानिदेशक / Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 नई दिल्ली / New Delhi

27	Case No.:24/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00347/AM14/	RLA File :03/94/040/00167/AM14/	Lic.No/Date:0310736146 30.05.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

28	Case No.:25/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00348/AM14/	RLA File :03/94/040/00169/AM14/	Lic.No/Date:0310736144 30.05.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

29	Case No.:20/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00343/AM14/	RLA File :03/94/040/00170/AM14/	Lic.No/Date:0310736370 03.06.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

30	Case No.:65/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00388/AM14/	RLA File :31/83/040/00033/AM14/	Lic.No/Date:3110058596 03.06.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.				

31	Case No.:63/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00386/AM14/	RLA File :31/83/040/00018/AM14/	Lic.No/Date:3110058683 10.06.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.				

Case No.:25/30/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00487/AM14/	RLA File :03/94/040/00216/AM14/	Lic.No/Date:0310737259 11.06.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/47/2015-TSW dated 18.05.2015, the Committee decided to approve the case as under :-

Export Item : Soap Noodles (Galaxy – SN 8215)

Quantity : 1 Kg

32 **Import Item**

S. No.	Item Description	Quantity required for manufacture of unit quantity of export product (Kg)
1.	Ceto Stearyl Alcohol	0.31
2.	Starch	0.26
3.	Laural Alcohol	0.05
4.	Maleic Anhydride	0.05
5.	Sodium Sulphite	0.07

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:74/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00397/AM14/	RLA File :08/24/040/00125/AM14/	Lic.No/Date:0810122412 01.07.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/11/2012-Ch-II dated 20.03.2015, the Committee decided to approve the case as under :-

33

Export Item	Qty.	Import Item	Qty.
Acid Black 234 (Dye Content 65%)	1 Kg	1. 4,4 Diamino Sulphanilide (DASA)	0.199 Kg
		2. H Acid	0.241 Kg
		3. Aniline Oil	0.071 Kg
		4. Meta Phenylene Diamine	0.084 Kg
		5. Soda ash	0.240 Kg
		6. Sodium Nitrite	0.166 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	Case No.:13/21/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00299/AM14/	RLA File :10/24/040/00021/AM14/	Lic.No/Date:1010053953 02.07.2013	Defer Date: Date:08.07.2015
Decision :DL dated 17.10.2013 issued by DBT. The case is re-listed for 08.07.2015.				

35	Case No.:71/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00394/AM14/	RLA File :08/24/040/00098/AM14/	Lic.No/Date:0810122586 05.07.2013	Defer Date:
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 08.07.2015.				

36	Case No.:38/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00500/AM14/	RLA File :08/24/040/00136/AM14/	Lic.No/Date:0810122603 08.07.2013	Defer Date:
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

37	Case No.:39/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00501/AM14/	RLA File :08/24/040/00137/AM14/	Lic.No/Date:0810122602 08.07.2013	Defer Date:
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

38	Case No.:2/19/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00281/AM14/	RLA File :03/95/040/00198/AM14/	Lic.No/Date:0310741056 10.07.2013	Defer Date:
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

39	Case No.:27/26/83-ALC1/2013	Party Name:KIM CHEMICALS LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00350/AM14/	RLA File :03/94/040/00303/AM14/	Lic.No/Date:0310741761 17.07.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/68/2012-PC-II dated 28.05.2015, the Committee decided to approve the case as under :-				

Export Item	Qty. in MT	Import Item	Qty. in Kg
Light Liquid Paraffin/Light White Oil/light Mineral Oil	One	Base oil (Viscosity at 40 c 45 cst)	1.02
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/20/83-ALC1/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
40 HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

Case No.:64/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
41 HQ File :01/83/050/00526/AM14/	RLA File :34/24/040/00072/AM14/	Lic.No/Date:3410037492 25.07.2013	Defer Date:
Decision: The Committee considered the case as per agenda. The firm have not furnished the reply to Deptt. Of C&PC (Chem Div) vide their U.O.No. 15022/03/2008-Ch-II dated 19.05.2015. The case is re-listed for 29.07.2015.			

42

Case No.: 4/19/83-ALC1/2013	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00283/AM14/	RLA File :09/24/040/00199/AM14/	Lic.No/Date: 0910056980 01.08.2013	Defer Date: 08.07.2015

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/138/2011-Ch-II dated 15.06.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
2-3 – Dimethyl, BIS (3-4 – Dihydroxy Phenyl) Butane or Vintox	1 Kg	Vanillin	33.780 Kg
		Methyl-2 Chloropropionate	24.270 Kg
		1,4 Dioxane	26,160 Kg
		Methyl Isobutyl Ketone	36,575 Kg
		Methanol	38,815 Kg
		Acetonitrile	18,810 Kg
		Carbon	0.315 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 अजय श्रीवास्तव/AJAY SRIVASTAVA
 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

43	Case No.: 98/26/83-ALC1/2013	Party Name: PROEC ENERGY LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date: 0510362195 07.08.2013	Defer Date: 08.07.2015
	Decision : DL dated 26.11.2013 was issued to firm by Deptt. of C&PC(PC.Div). Reminder dated 14.7.2014 has been issued by DGFT to firm for furnishing the reply of the DL issued by Deptt. of C&PC(PC Div). The case is re-listed for 08.07.2015.			

44	Case No.: 46/26/83-ALC1/2013	Party Name: LONA INDUSTRIES LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00369/AM14/	RLA File :03/95/040/00286/AM14/	Lic.No/Date: 0310744875 12.08.2013	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

45	Case No.: 99/26/83-ALC1/2013	Party Name: MAHAK DYECHEM INDUSTRIES	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00422/AM14/	RLA File :08/24/040/00218/AM14/	Lic.No/Date: 0810123892 16.08.2013	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 08.07.2015.			

46	Case No.: 43/30/83-ALC1/2013	Party Name: MODERN INSECTICIDES LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00505/AM14/	RLA File :30/24/040/00023/AM14/	Lic.No/Date: 3010096547 03.09.2013	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

47	Case No.: 62/30/83-ALC1/2013	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00524/AM14/	RLA File :34/24/040/00082/AM14/	Lic.No/Date: 3410037818 04.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee considered the case as per agenda. The firm have not furnished the reply to Deptt. Of C&PC (Chem Div) vide their U.O.No. 15022/03/2008-Ch-II dated 19.05.2015. The case is re-listed for 29.07.2015.			

48	Case No.:7/30/83-ALC1/2013	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00469/AM14/	RLA File :08/24/040/00247/AM14/	Lic.No/Date:0810124522 05.09.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

49	Case No.:60/34/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00595/AM14/	RLA File :03/94/040/00484/AM14/	Lic.No/Date:0310748782 06.09.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

50	Case No.:4/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00466/AM14/	RLA File :08/24/040/00243/AM14/	Lic.No/Date:0810124575 10.09.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

51	Case No.:46/30/83-ALC1/2013	Party Name:EMAMI BIOTECH LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00508/AM14/	RLA File :02/24/040/00080/AM14/	Lic.No/Date:0210194063 10.09.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The firm vide letter dated 25.7.2014 has requested to allow some time to give reply to the DL issued by DC(MSME). Reminder to be issued. The Committee decided to defer consideration of the case for four weeks. The case re-listed for 08.07.2015.				

52	Case No.:8/30/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00470/AM14/	RLA File :08/24/040/00262/AM14/	Lic.No/Date:0810124724 12.09.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

53	Case No.:63/34/83-ALC1/2013	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00598/AM14/	RLA File :03/94/040/00513/AM14/	Lic.No/Date:0310749470 13.09.2013	Defer Date:08.07.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.

54	Case No.:52/30/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00514/AM14/	RLA File :33/24/040/00008/AM14/	Lic.No/Date:3310027661 20.09.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

55	Case No.:13/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00548/AM14/	RLA File :08/24/040/00223/AM14/	Lic.No/Date:0810125172 27.09.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

56	Case No.:2/34/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00537/AM14/	RLA File :08/24/040/00287/AM14/	Lic.No/Date:0810125252 30.09.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

57	Case No.:7/28/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

58	Case No.:6/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00541/AM14/	RLA File :08/24/040/00274/AM14/	Lic.No/Date:0810125294 03.10.2013	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				


 राज्य अधीक्षक / AJAY SRIVASTAVA
 संयुक्त महानिदेशक / Joint DGFT
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 नई दिल्ली / New Delhi

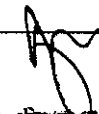
	Case No.: 65/34/83-ALC1/2013	Party Name: R. K. INDUSTRIES	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
59	HQ File :01/83/050/00600/AM14/	RLA File :34/24/040/00161/AM14/	Lic.No/Date: 3410038103 03.10.2013	Defer Date: 08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

	Case No.: 16/18/83-ALC1/2014	Party Name: NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
60	HQ File :01/83/050/00705/AM15/	RLA File :03/95/040/00508/AM14/	Lic.No/Date: 0310752324 04.10.2013	Defer Date: 08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

	Case No.: 1/34/83-ALC1/2013	Party Name: ARUNAYA ORGANICS PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
61	HQ File :01/83/050/00536/AM14/	RLA File :08/24/040/00299/AM14/	Lic.No/Date: 0810125589 11.10.2013	Defer Date: 08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

	Case No.: 1/30/83-ALC1/2013	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
62	HQ File :01/83/050/00463/AM14/	RLA File :08/24/040/00277/AM14/	Lic.No/Date: 0810125597 14.10.2013	Defer Date: 08.07.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 08.07.2015.				

	Case No.: 2/30/83-ALC1/2013	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
63	HQ File :01/83/050/00464/AM14/	RLA File :08/24/040/00278/AM14/	Lic.No/Date: 0810125598 14.10.2013	Defer Date: 08.07.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 08.07.2015.				


 अजय श्रीवास्तव/AJAY SRIVASTAVA
 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

64	Case No.:4/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00539/AM14/	RLA File :08/24/040/00312/AM14/	Lic.No/Date:0810125595 14.10.2013	Defer Date:08.07.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

65	Case No.:9/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00544/AM14/	RLA File :08/24/040/00298/AM14/	Lic.No/Date:0810125615 14.10.2013	Defer Date:08.07.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

66	Case No.:10/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00545/AM14/	RLA File :08/24/040/00297/AM14/	Lic.No/Date:0810125614 14.10.2013	Defer Date:08.07.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

67	Case No.:11/34/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00546/AM14/	RLA File :08/24/040/00241/AM14/	Lic.No/Date:0810125596 14.10.2013	Defer Date:08.07.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

68	Case No.:14/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00549/AM14/	RLA File :08/24/040/00311/AM14/	Lic.No/Date:0810125594 14.10.2013	Defer Date:08.07.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

69	Case No.:12/34/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00547/AM14/	RLA File :08/24/040/00322/AM14/	Lic.No/Date:0810125648 15.10.2013	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter was sent/issued on 11.7.2014. The Committee noted that Superintendent of Central Excise			

Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 08.07.2015.

70	Case No.:22/1/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00022/AM16/	RLA File :03/94/040/00610/AM14/	Lic.No/Date:0310754484 21.10.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

71	Case No.:33/41/83-ALC1/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00675/AM14/	RLA File :03/94/040/00648/AM14/	Lic.No/Date:0310755086 23.10.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

72

Case No.: 7/41/83-ALC1/2013	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 3/83- ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00649/AM14/	RLA File :03/95/040/00532/AM14/	Lic.No/Date: 0310756115 30.10.2013	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/134/2011-Ch-II dated 15.06.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tartrazine (C.I. No.19140) (Dye Content 87%)	1 Kg	1. Dimethyl Acetal Succinate	0.560 Kg
		2. Sulphanilic Acid	0.921 Kg
		3. Sodium Nitrite	0.400 Kg
		4. Caustic Soda	0.360 kg
		5. Soda Ash	0.570 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73	Case No.:5/36/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00620/AM14/	RLA File :08/24/040/00333/AM14/	Lic.No/Date:0810126196 31.10.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

74	Case No.:34/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00676/AM14/	RLA File :03/94/040/00690/AM14/	Lic.No/Date:0310756682 01.11.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

75	Case No.:4/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00820/AM14/	RLA File :03/94/040/00671/AM14/	Lic.No/Date:0310757206 07.11.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter issued for CE Data on 17.4.2014. Reminder issued on 11.7.2014. The case is re-listed for 08.07.2015.				

76	Case No.:1/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00616/AM14/	RLA File :08/24/040/00361/AM14/	Lic.No/Date:0810126609 22.11.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 08.07.2015				

77	Case No.:6/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00822/AM14/	RLA File :03/94/040/00672/AM14/	Lic.No/Date:0310760754 05.12.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

78	Case No.:32/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00848/AM14/	RLA File :34/24/040/00174/AM14/	Lic.No/Date:3410038658 09.12.2013	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/147/2015-TSW dated 16.06.2015, the Committee decided to approve the case as under :-				
Export Item:				

S. No.	Item Description	Quantity (Kg)
1.	Micro Crystalline Wax (Containing Paraffin Wax – 72.7% and Micro Wax – 27.3%)	1 Kg
Import Items		
S. No.	Item Description	Quantity recommended
1.	Paraffin Wax	0.7417 Kg
2.	Micro Wax	0.2782 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

79	Case No.:2/39/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00637/AM14/	RLA File :31/83/040/00101/AM14/	Lic.No/Date:3110061566 16.12.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.				

80	Case No.:28/47/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00844/AM14/	RLA File :05/23/040/00388/AM14/	Lic.No/Date:0510373934 18.12.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 08.07.2015.				

81	Case No.:5/12/83-ALC1/2014	Party Name:BASE METAL CHEMICALS	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00404/AM15/	RLA File :34/21/040/00291/AM14/	Lic.No/Date:3410038795 23.12.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

82	Case No.:29/47/83-ALC1/2013	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00845/AM14/	RLA File :05/23/040/00399/AM14/	Lic.No/Date:0510374431 24.12.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

83	Case No.:43/47/83-	Party Name:ACPL EXPORTS	Meet No/Date:3/83-	Status:Case
----	--------------------	-------------------------	--------------------	-------------

ALC1/2013	PVT.LTD,	ALC1/2015 27.05.2015	Deferred
HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

Case No.:5/48/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
84 HQ File :01/83/050/00874/AM14/	RLA File :08/24/040/00399/AM14/	Lic.No/Date:0810127478 27.12.2013	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

85

Case No.:1/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00106/AM15/	RLA File :09/24/040/00462/AM14/	Lic.No/Date:0910058746 27.12.2013	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/138/2011-Ch-II dated 27.05.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Reversacol Gold	1 Kg	4-Fluoro 4-Methoxy Benzophenone	0.677 Kg
		Trimethyl Silyl Chloride	0.344 Kg
		Toulene	8.500 Kg
		Tetra Hydro Furan (THF)	4.070 Kg
		Trimethyl Silyl acetylene (TMSA)	0.315 Kg
		Butyl lithium	0.417 Kg
		Hexane	1.753 Kg
		4-Morpholino 2-Naphthol	0.437 Kg
		Siralox	0.769 Kg
		Methanol	2.930 Kg
		DMS-C15	0.769 Kg
		Dicyclohexyl Carbodiimide	0.257 Kg
		4-Dimethyl Amino pyridine	0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/49/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
86 HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/138/2011-Ch-II dated 15.06.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Platinum Grey (Reversacol platinum Grey)	1 Kg	PTGI, Dry (ADHN) (Anysil Dihydro Napthol) Dry	3.3365 Kg
		Dimethyl Sulphoxide (DMH)	27.90 Kg
		Methanol	31.74 Kg
		Toulene	14.280 Kg
		Tetra Hydro Furan (THF)	30.06 Kg
		Acetic Acid	28.00 Kg
		Trimethyl Silyl Acetylene (TMSA)	1.920 Kg
		Hexyl Lithium	5.400 Kg
		Isopropyl alcohol (IPA)	6.50 Kg
		4,4 Dihydroxybenzophenone	1.318 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	Case No.:41/2/83-ALC1/2014	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00966/AM14/	RLA File :08/24/040/00445/AM14/	Lic.No/Date:0810127966 13.01.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

88	Case No.:4/4/83-ALC1/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00109/AM15/	RLA File :02/24/040/00166/AM14/	Lic.No/Date:0210198964 17.01.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

89	Case No.:59/2/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00984/AM14/	RLA File :34/24/040/00253/AM14/	Lic.No/Date:3410039049 20.01.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 08.07.2015.				

90	Case No.:6/2/83-ALC1/2014	Party Name:LAMTUF	Meet No/Date:3/83-	Status:Case
----	---------------------------	-------------------	--------------------	-------------

	PLASTICS LTD.,	ALC1/2015 27.05.2015	Deferred
HQ File :01/83/050/00006/AM15/	RLA File :09/24/040/00493/AM14/	Lic.No/Date:0910059006 22.01.2014	Defer Date:08.07.2015
Decision : D/L dated 12.12.2014 issued by Deptt. of C&PC(PC Div). Reminder to be issued. Re-listed for 08.07.2015.			

91	Case No.: 60/2/83-ALC1/2014	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00985/AM14/	RLA File :34/24/040/00219/AM14/	Lic.No/Date:3410039081 23.01.2014	Defer Date:
Decision: Decision: The Committee considered the case as per agenda. The firm have not furnished the reply to Deptt. Of C&PC (Chem Div) vide their U.O.No. 15022/03/2008-Ch-II dated 19.05.2015. The case is re-listed for 29.07.2015.				

92	Case No.: 56/2/83-ALC1/2014	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00981/AM14/	RLA File :33/24/040/00015/AM14/	Lic.No/Date:3310028959 11.02.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 08.07.2015.				

93	Case No.: 36/2/83-ALC1/2014	Party Name: LA-DE MURE	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00961/AM14/	RLA File :05/23/040/00469/AM14/	Lic.No/Date:0510379099 12.02.2014	Defer Date:08.07.2015
Decision : Comments awaited from DC(MSME). Re-listed for 08.07.2015.				

94	Case No.: 47/8/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00183/AM15/	RLA File :03/94/040/01031/AM14/	Lic.No/Date:0310770394 14.02.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

95	Case No.: 69/8/83-ALC1/2014	Party Name: BANKIM PLAST PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00205/AM15/	RLA File :03/94/040/01029/AM14/	Lic.No/Date:0310770353 14.02.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.05.2015 issued by Deptt. of C&PC(PC Div)(OPS). Re-listed for 08.07.2015.				

	Case No.: 31/2/83-ALC1/2014	Party Name: ATLANTIC CARE CHEMICALS	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
96	HQ File :01/83/050/00956/AM14/	RLA File :10/24/040/00080/AM14/	Lic.No/Date: 1010056981 18.02.2014	Defer Date: 08.07.2015
Decision :D/L dated 17.10.2014 issued by DBT. Reminder to be issued. Re-listed for 08.07.2015.				

	Case No.: 32/2/83-ALC1/2014	Party Name: ASIATIC INDUSTRIES	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
97	HQ File :01/83/050/00957/AM14/	RLA File :08/24/040/00491/AM14/	Lic.No/Date: 0810128983 18.02.2014	Defer Date: 08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

	Case No.: 30/2/83-ALC1/2014	Party Name: KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
98	HQ File :01/83/050/00955/AM14/	RLA File :08/24/040/00525/AM14/	Lic.No/Date: 0810129078 21.02.2014	Defer Date: 08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

	Case No.: 8/8/83-ALC1/2014	Party Name: COLOURTEX INDUSTRIES LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00144/AM15/	RLA File :03/94/040/01032/AM14/	Lic.No/Date: 0310771319 21.02.2014	Defer Date:
99	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/13/2015-Ch-II dated 25.05.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acid Blue 9 (Cl. No.42090) (Dye content 80%)	1 Kg	1. Ortho Chlorobenzaldehyde 2. N- Ethyl-N-Benzyl Aniline	0.206 Kg 0.493 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.: 42/8/83-ALC1/2014	Party Name: VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
100	HQ File :01/83/050/00178/AM15/	RLA File :08/24/040/00543/AM14/	Lic.No/Date: 0810129434 06.03.2014	Defer Date: 08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

101	Case No.:21/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00157/AM15/	RLA File :08/24/040/00549/AM14/	Lic.No/Date:0810129473 10.03.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

102	Case No.:85/8/83-ALC1/2014	Party Name: A.G. MULTIPACK,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00221/AM15/	RLA File :56/24/040/00045/AM14/	Lic.No/Date:5610003816 10.03.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 08.07.2015.				

103	Case No.:82/8/83-ALC1/2014	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00218/AM15/	RLA File :03/95/040/00958/AM14/	Lic.No/Date:0310773882 11.03.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

104

Case No.:1/50/83-ALC1/2013	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00940/AM14/	RLA File :03/95/040/00989/AM14/	Lic.No/Date:0310774156 12.03.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 15022/5/2015-Ch-II dated 27.05.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Flonicamid (Flonicamid Technical)	1 Kg	1. Trifluoroacetyl Chloride	1.009 Kg
		2. Ethyl Vinyl Ether	0.604 Kg
		3. Methyl-3- Methoxyacrylate	0.839 Kg
		4. Aminoacetonitrile Sulfate	0.548 Kg
		5. N-Methyl-2- Pyrrolidone	0.220 Kg
		6. Pyridine	0.190 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

105	Case No.:2/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00107/AM15/	RLA File :09/24/040/00635/AM14/	Lic.No/Date:0910059542 12.03.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/138/2011-Ch-II dated 15.06.2015, the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Jarocol Madder Red/ Madder Red	1 Kg	2,7 Dihydroxy Naphthalene	1.00 Kg
		Dimethyl Sulphate (DMS)	2.36 Kg
		Sulphamic Acid	0.013 Kg
		Sodium Nitrite	0.275 Kg
		Sodium Hydroxide	0.025 Kg
		Methanol	2.49 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.:15/8/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00151/AM15/	RLA File :03/94/040/01106/AM14/	Lic.No/Date:0310774648 14.03.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

107	Case No.:68/8/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00204/AM15/	RLA File :03/95/040/01011/AM14/	Lic.No/Date:0310774612 14.03.2014	Defer Date:08.07.2015
Decision : Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

108	Case No.:14/8/83-ALC1/2014	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00150/AM15/	RLA File :03/94/040/00946/AM14/	Lic.No/Date:0310774815 18.03.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

109	Case No.:1/10/83-ALC1/2014	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00231/AM15/	RLA File :03/95/040/01005/AM14/	Lic.No/Date:0310774741 18.03.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.				


 Anay Pringastava
 Joint DGFT
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 New Delhi

110	Case No.:40/8/83-ALC1/2014	Party Name: ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00176/AM15/	RLA File :08/24/040/00563/AM14/	Lic.No/Date:0810129823 20.03.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

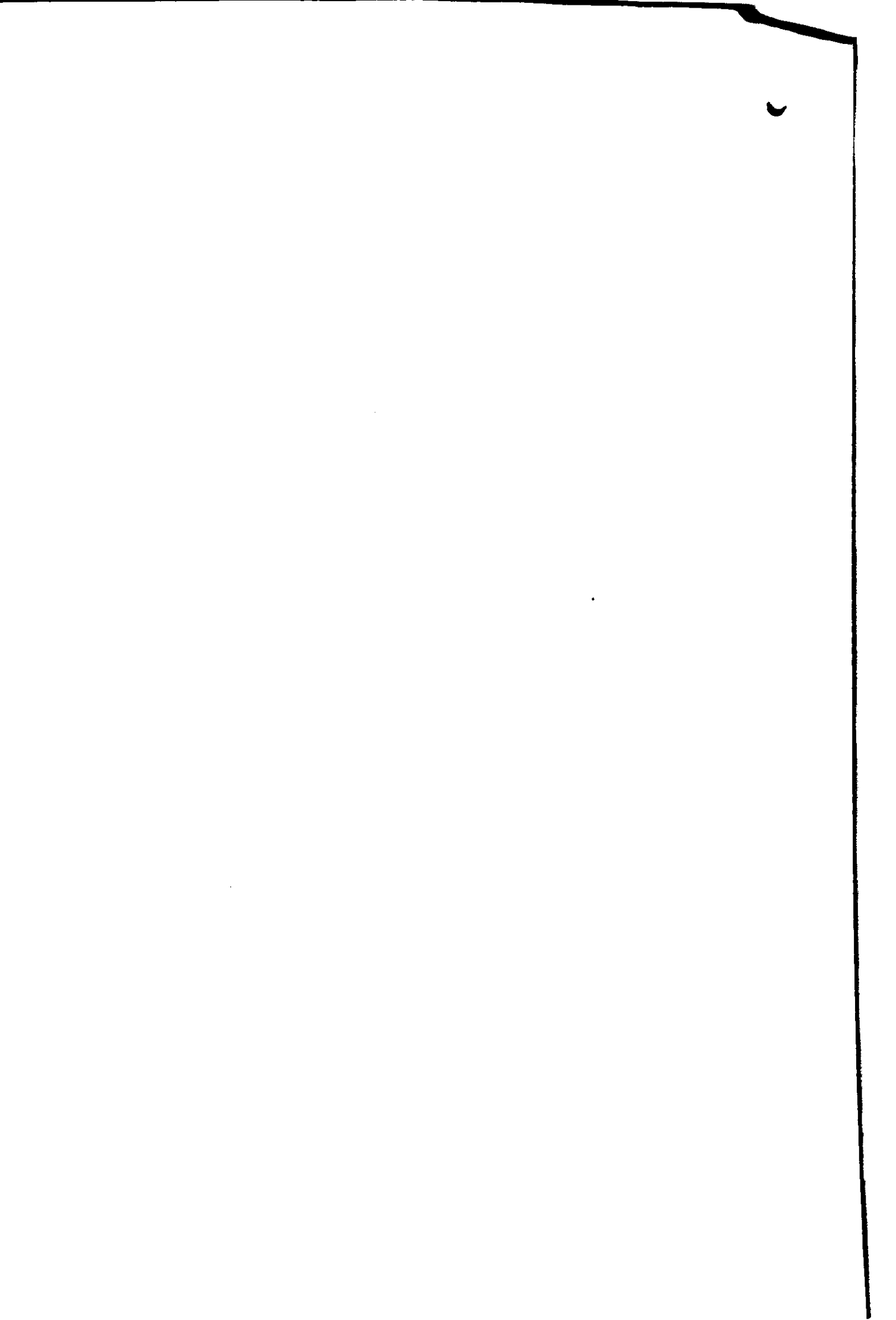
111	Case No.:7/8/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00143/AM15/	RLA File :34/24/040/00312/AM14/	Lic.No/Date:3410039637 24.03.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

112	Case No.:51/8/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00187/AM15/	RLA File :03/94/040/01064/AM14/	Lic.No/Date:0310775539 24.03.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 08.07.2015.				

113	Case No.:6/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00142/AM15/	RLA File :08/24/040/00575/AM14/	Lic.No/Date:0810130057 26.03.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

114	Case No.:62/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00198/AM15/	RLA File :08/24/040/00573/AM14/	Lic.No/Date:0810130058 26.03.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

115	Case No.:63/8/83-ALC1/2014	Party Name:PREM INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00199/AM15/	RLA File :05/24/040/00475/AM14/	Lic.No/Date:0510382789 26.03.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer				



consideration of the case for four weeks for wants of information from the firm to the D/L dated 09.06.2015 issued by Deptt. of IPP(Nand Lal) . Re-listed for 08.07.2015.

116	Case No.:57/10/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00287/AM15/	RLA File :03/94/040/01161/AM14/	Lic.No/Date:0310776071 27.03.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

117	Case No.:28/8/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00164/AM15/	RLA File :02/24/040/00228/AM14/	Lic.No/Date:0210201738 28.03.2014	Defer Date:08.07.2015
Decision :The D/L dated 23.3.2015 issued by DIPP. The case is re-listed for 08.07.2015.				

Case No.: 89/8/83-ALC1/2014	Party Name: RUSHABH INVESTMENT PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00225/AM15/	RLA File :31/83/040/00245/AM14/	Lic.No/Date: 3110063308 28.03.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/64/2015-TSW dated 16.06.2015, the Committee decided to approve the case as under :-

Export Item:

S. No.	Item Description	Quantity (Kg)
1.	Phone Card / Scratch Card (paper based)	1 Kg

Import Items

S. No.	Item Description	Quantity recommended
1.	Paper Board 190 to 550 GSM	1.20 Kg/ Kg content in export product
2.	Printing Ink UV	0.0351 Kg
3.	Varnish UV	0.0053 Kg
4.	CTC Ink SJ-500 Standard	0.000185 Kg
5.	UV Lamps 2KV-12KV	0.000158 nos
6.	Photopolymer Printing Plates / Photo sensitive Relief Printing Plate WF 95 DII	0.00131 nos

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

ANIL KISHAN GUPTA/ANIL GUPTA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार प्राधिकरण
Directorate General of Foreign Trade
व्यापार विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

119	Case No.:29/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00165/AM15/	RLA File :08/24/040/00495/AM14/	Lic.No/Date:0810130139 31.03.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

120	Case No.:33/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00169/AM15/	RLA File :03/95/040/00123/AM14/	Lic.No/Date:0310776584 01.04.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

121	Case No.:34/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00170/AM15/	RLA File :03/95/040/00933/AM14/	Lic.No/Date:0310776563 01.04.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

122	Case No.:46/8/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00182/AM15/	RLA File :08/24/040/00585/AM14/	Lic.No/Date:0810130207 01.04.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

123	Case No.:52/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00188/AM15/	RLA File :03/95/040/00886/AM14/	Lic.No/Date:0310776574 01.04.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

124	Case No.:59/8/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00195/AM15/	RLA File :08/24/040/00587/AM14/	Lic.No/Date:0810130208 01.04.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

125	Case No.:84/8/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00220/AM15/	RLA File :33/24/040/00018/AM14/	Lic.No/Date:3310029392 01.04.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

126	Case No.:3/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00108/AM15/	RLA File :09/24/040/00679/AM14/	Lic.No/Date:0910059708 03.04.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/138/2011-Ch.II dated 15.06.2015, the Committee decided to approve the case as under :-				
126	Export Item	Qty.	Import Item	Qty.
	Jarocol Madder Red/ Madder Red	1 Kg	2,7 Dihydroxy Naphthalene	1.00 Kg
			Dimethyl Sulphate (DMS)	2.36 Kg
			Sulphamic Acid	0.013 Kg
			Sodium Nitrite	0.275 Kg
			Sodium Hydroxide	0.025 Kg
			Methanol	2.49 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

127	Case No.:32/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00168/AM15/	RLA File :08/24/040/00004/AM15/	Lic.No/Date:0810130417 07.04.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

128	Case No.:78/8/83-ALC1/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00214/AM15/	RLA File :02/24/040/00226/AM14/	Lic.No/Date:0210202206 07.04.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

129	Case No.:50/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00280/AM15/	RLA File :03/95/040/00931/AM14/	Lic.No/Date:0310777359 07.04.2014	Defer Date:08.07.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.

130	Case No.: 52/10/83-ALC1/2014	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00282/AM15/	RLA File :03/95/040/00932/AM14/	Lic.No/Date: 0310777364 07.04.2014	Defer Date: 27.05.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

131	Case No.: 61/10/83-ALC1/2014	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00291/AM15/	RLA File :03/95/040/00874/AM14/	Lic.No/Date: 0310777357 07.04.2014	Defer Date: 08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

132	Case No.: 63/10/83-ALC1/2014	Party Name: TASKAR CHEMICALS PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00293/AM15/	RLA File :03/95/040/01056/AM14/	Lic.No/Date: 0310777552 08.04.2014	Defer Date: 08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

133	Case No.: 64/10/83-ALC1/2014	Party Name: TASKAR CHEMICALS PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00294/AM15/	RLA File :03/95/040/01057/AM14/	Lic.No/Date: 0310777548 08.04.2014	Defer Date: 08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

134	Case No.: 65/2/83-ALC1/2014	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00022/AM15/	RLA File :03/94/040/01097/AM14/	Lic.No/Date: 0310777657 09.04.2014	Defer Date: 08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

135	Case No.: 49/10/83-ALC1/2014	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00279/AM15/	RLA File :03/95/040/00013/AM15/	Lic.No/Date: 0310778052 11.04.2014	Defer Date: 08.07.2015

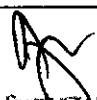
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.

136	Case No.: 17/10/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00247/AM15/	RLA File :05/23/040/00006/AM15/	Lic.No/Date: 0510384020 15.04.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/36/2011-Ch.II dated 03.03.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (L) (Chlorine Content 51-55%)	1 Kg	Linear Alpha Olefins	0.484 Kg
			Chlorine	0.870 Kg
			Methyl Tin Stabilizers	0.010 Kg
			HM-HDPE Drums	As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

137	Case No.: 55/10/83-ALC1/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00285/AM15/	RLA File :03/95/040/00027/AM15/	Lic.No/Date: 0310778489 16.04.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

138	Case No.: 79/8/83-ALC1/2014	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00215/AM15/	RLA File :08/24/040/00005/AM15/	Lic.No/Date: 0810130715 21.04.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

139	Case No.: 11/4/83-ALC1/2014	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00116/AM15/	RLA File :15/24/040/00001/AM15/	Lic.No/Date: 1510021718 22.04.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 08.07.2015.			


 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

140	Case No.: 77/10/83-ALC1/2014	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00307/AM15/	RLA File :09/24/040/00565/AM14/	Lic.No/Date: 0910059868 25.04.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

141	Case No.: 4/8/83-ALC1/2014	Party Name: PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00140/AM15/	RLA File :03/95/040/01001/AM14/	Lic.No/Date: 0310779875 29.04.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 13.4.2015. The case is re-listed for 08.07.2015.			

142	Case No.: 47/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00277/AM15/	RLA File :03/95/040/00988/AM14/	Lic.No/Date: 0310779853 29.04.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

143	Case No.: 48/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00278/AM15/	RLA File :03/95/040/00919/AM14/	Lic.No/Date: 0310779856 29.04.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

144	Case No.: 51/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00281/AM15/	RLA File :03/95/040/01052/AM14/	Lic.No/Date: 0310779841 29.04.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

145	Case No.: 53/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00283/AM15/	RLA File :03/95/040/00864/AM14/	Lic.No/Date: 0310779837 29.04.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for			

08.07.2015.

Case No.: 15/10/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00245/AM15/	RLA File :05/23/040/00028/AM15/	Lic.No/Date: 0510385300 30.04.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/36/2011-Ch.II dated 03.03.2015, the Committee decided to approve the case as under :-			
146	Export Item Chlorinated Paraffin (L) (Chlorine Content 51-55%)	Qty. 1 Kg	Import Item Linear Alpha Olefins 0.484 Kg
			Chlorine 0.870 Kg
			Methyl Tin Stabilizers 0.010 Kg
			HM-HDPE Drums As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 10/4/83-ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
147	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date: 0810131004 01.05.2014 Defer Date: 08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

Case No.: 3/8/83-ALC1/2014	Party Name: PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
148	HQ File :01/83/050/00139/AM15/	RLA File :03/95/040/00081/AM15/	Lic.No/Date: 0310780405 02.05.2014 Defer Date: 08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

Case No.: 14/10/83-ALC1/2014	Party Name: BURDA DRUCK INDIA PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
149	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date: 0510385795 05.05.2014 Defer Date: 08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

150	Case No.:8/10/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00238/AM15/	RLA File :08/24/040/00040/AM15/	Lic.No/Date:0810131286 12.05.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

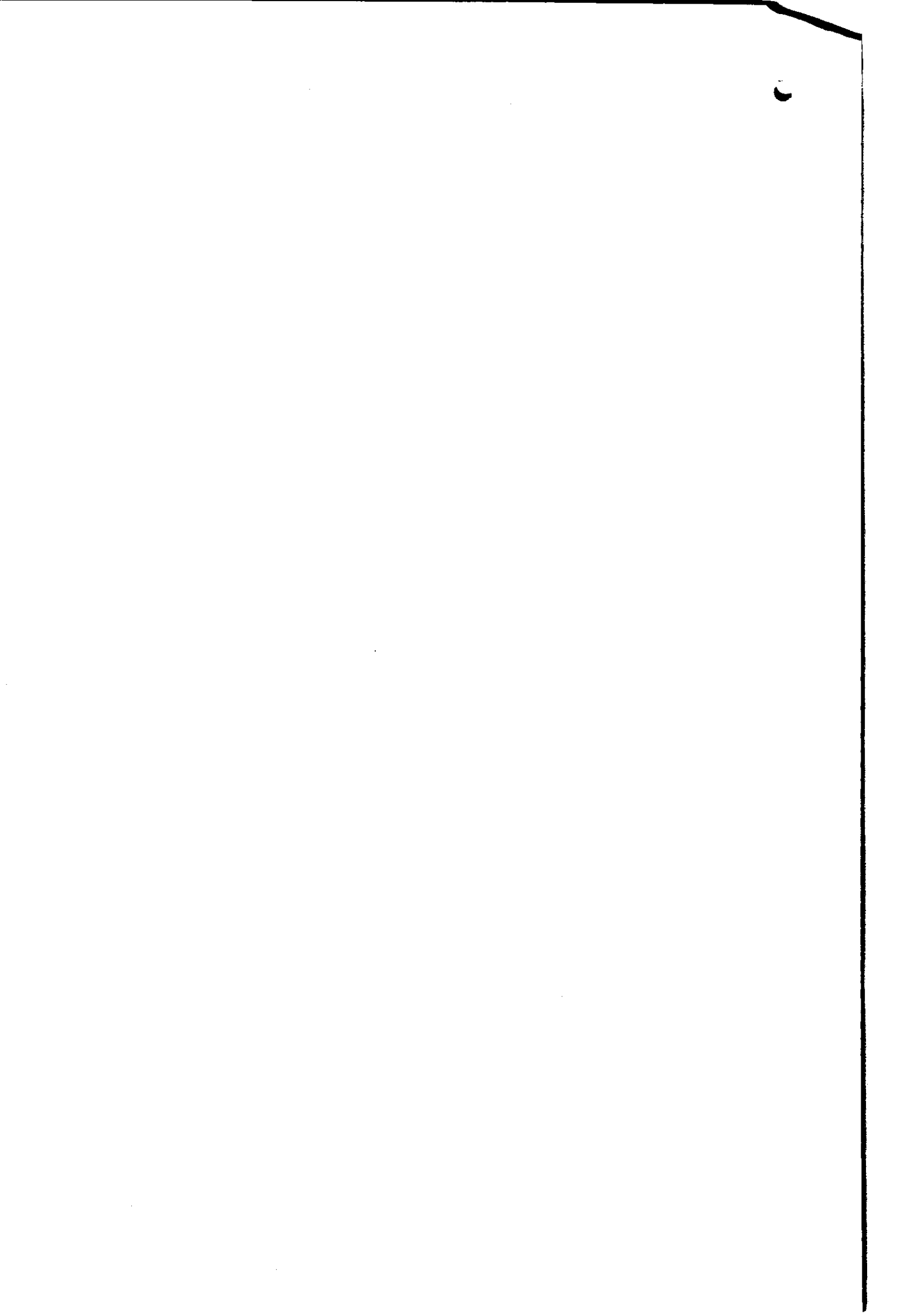
151	Case No.:6/10/83-ALC1/2014	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00236/AM15/	RLA File :08/24/040/00037/AM15/	Lic.No/Date:0810131406 19.05.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

152	Case No.:29/10/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00259/AM15/	RLA File :02/24/040/00030/AM15/	Lic.No/Date:0210203297 19.05.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.3.2015 issued by DIPP. The case is re-listed for 08.07.2015.			

153	Case No.:65/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00472/AM15/	RLA File :17/24/040/00009/AM15/	Lic.No/Date:1710005814 20.05.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

154	Case No.:33/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00263/AM15/	RLA File :08/24/040/00467/AM14/	Lic.No/Date:0810131488 21.05.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

155	Case No.:27/10/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00257/AM15/	RLA File :08/24/040/00079/AM15/	Lic.No/Date:0810131574 22.05.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for			



08.07.2015.

156	Case No.: 45/10/83-ALC1/2014	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00275/AM15/	RLA File :02/24/040/00023/AM15/	Lic.No/Date: 0210203418 22.05.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

157	Case No.: 53/15/83-ALC1/2014	Party Name: NARSIPUR CHEMICALS PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00549/AM15/	RLA File :03/95/040/00101/AM15/	Lic.No/Date: 0310783284 28.05.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

158	Case No.: 22/11/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00335/AM15/	RLA File :05/23/040/00090/AM15/	Lic.No/Date: 0510388032 03.06.2014	Defer Date:27.05.2015
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/36/2011-Ch-II dated 03.03.2015, the Committee decided to approve the case as under :-			
158	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51-55%)	1 Kg	Paraffin (C10-C20)	0.595 Kg
			Chlorine	0.870 Kg
			Methyl Tin Stabilizers	0.010 Kg
			HM-HDPE Drums	As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

159	Case No.: 74/10/83-ALC1/2014	Party Name: MEGHMANI ORGANICS LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00304/AM15/	RLA File :08/24/040/00057/AM15/	Lic.No/Date: 0810132157 04.06.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

160	Case No.:30/11/83-ALC1/2014	Party Name:SHARP GLOBAL LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Deffered and Re-indexed
	HQ File :01/83/050/00343/AM15/	RLA File :05/24/040/00478/AM14/	Lic.No/Date:0510388236 04.06.2014	Defer Date:27.05.2015
	Decision :			

161	Case No.:75/10/83-ALC1/2014	Party Name:MAHAK DYECHAM INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deffered
	HQ File :01/83/050/00305/AM15/	RLA File :08/24/040/00014/AM15/	Lic.No/Date:0810132165 05.06.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

162	Case No.:42/10/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deffered
	HQ File :01/83/050/00272/AM15/	RLA File :04/24/040/00049/AM15/	Lic.No/Date:0410158486 06.06.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

163	Case No.:64/11/83-ALC1/2014	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deffered
	HQ File :01/83/050/00377/AM15/	RLA File :34/24/040/00048/AM15/	Lic.No/Date:3410040212 06.06.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

164	Case No.:43/10/83-ALC1/2014	Party Name:BANARAS BEADS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deffered
	HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date:1510021990 09.06.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

165	Case No.:33/13/83-ALC1/2014	Party Name:HYDERABAD PIGMENTS PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deffered
	HQ File :01/83/050/00440/AM15/	RLA File :09/24/040/00112/AM15/	Lic.No/Date:0910060410 10.06.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

166	Case No.: 14/11/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Deffered and Re-indexed
	HQ File :01/83/050/00327/AM15/	RLA File :08/24/040/00035/AM15/	Lic.No/Date: 0810132311 13.06.2014	Defer Date: 27.05.2015
	Decision :			

167	Case No.: 2/6/83-ALC1/2014	Party Name: RUBAMIN LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00136/AM15/	RLA File :34/24/040/00054/AM15/	Lic.No/Date: 3410040258 16.06.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. The case was deferred for want of comments of Deptt. of C&PC (Chem Div). The application may again be furnish to Deptt. of C&PC (Chem Div). The case is re-listed for 29.07.2015.			

168	Case No.: 71/10/83-ALC1/2014	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00301/AM15/	RLA File :31/83/040/00212/AM14/	Lic.No/Date: 3110064414 17.06.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

169	Case No.: 13/16/83-ALC1/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00598/AM15/	RLA File :03/94/040/00207/AM15/	Lic.No/Date: 0310785772 20.06.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

170	Case No.: 14/16/83-ALC1/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00599/AM15/	RLA File :03/94/040/00206/AM15/	Lic.No/Date: 0310785770 20.06.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

171	Case No.: 16/16/83-ALC1/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date: 0310785716	Defer

HQ File :01/83/050/00692/AM15/	RLA File :03/94/040/00237/AM15/	Lic.No/Date:0310786060 26.06.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

Case No.: 3/12/83-ALC1/2014	Party Name: BIOSTADT INDIA LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
178 HQ File :01/83/050/00402/AM15/	RLA File :03/94/040/00312/AM15/	Lic.No/Date:0310786546 08.07.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 08.07.2015.			

Case No.: 4/12/83-ALC1/2014	Party Name: BIOSTADT INDIA LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
179 HQ File :01/83/050/00403/AM15/	RLA File :03/94/040/00311/AM15/	Lic.No/Date:0310786543 08.07.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 08.07.2015.			

Case No.: 55/18/83-ALC1/2014	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
180 HQ File :01/83/050/00744/AM15/	RLA File :03/95/040/00311/AM15/	Lic.No/Date:0310786689 10.07.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

Case No.: 9/18/83-ALC1/2014	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
181 HQ File :01/83/050/00698/AM15/	RLA File :03/95/040/00164/AM15/	Lic.No/Date:0310786724 11.07.2014	Defer Date:08.07.2015
Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 8.5.2015. The case is re-listed for 08.07.2015.			

Case No.: 54/18/83-ALC1/2014	Party Name: RALLIS INDIA LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
182 HQ File :01/83/050/00743/AM15/	RLA File :03/95/040/00119/AM15/	Lic.No/Date:0310786726 11.07.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

183	Case No.:56/18/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00745/AM15/	RLA File :02/24/040/00048/AM15/	Lic.No/Date:0210204470 14.07.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

184	Case No.:7/18/83-ALC1/2014	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00696/AM15/	RLA File :03/95/040/00301/AM15/	Lic.No/Date:0310786858 15.07.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

185	Case No.:53/18/83-ALC1/2014	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00742/AM15/	RLA File :03/95/040/00315/AM15/	Lic.No/Date:0310786822 15.07.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 20.3.2015. The case is re-listed for 08.07.2015.			

186	Case No.:59/18/83-ALC1/2014	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00748/AM15/	RLA File :03/95/040/00272/AM15/	Lic.No/Date:0310787008 17.07.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 08.07.2015.			

187	Case No.:8/18/83-ALC1/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00697/AM15/	RLA File :03/95/040/00341/AM15/	Lic.No/Date:0310787041 18.07.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 8.5.2015. The case is re-listed for 08.07.2015.			


 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

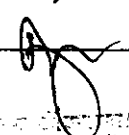
188	Case No.:1/10/83-ALC1/2014	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00229/AM15/	RLA File :31/83/040/00028/AM15/	Lic.No/Date:3110064594 23.07.2014	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

189	Case No.:4/18/83-ALC1/2014	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00693/AM15/	RLA File :03/95/040/00354/AM15/	Lic.No/Date:0310787225 23.07.2014	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 8.5.2015. The case is re-listed for 08.07.2015.			

190	Case No.:10/18/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00699/AM15/	RLA File :03/95/040/00380/AM15/	Lic.No/Date:0310787634 05.08.2014	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 13.5.2015. The case is re-listed for 08.07.2015.			

191	Case No.:21/16/83- ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00606/AM15/	RLA File :03/94/040/00342/AM15/	Lic.No/Date:0310787764 07.08.2014	Defer Date:08.07.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

192	Case No.:22/16/83- ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00607/AM15/	RLA File :03/94/040/00340/AM15/	Lic.No/Date:0310787765 07.08.2014	Defer Date:08.07.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			


 J. S. CHATURVEDI, Joint DGFT
 Director, General of Foreign Trade
 Ministry of Commerce
 110011 New Delhi

193	Case No.:5/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00694/AM15/	RLA File :03/95/040/00396/AM15/	Lic.No/Date:0310787818 08.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 8.5.2015. The case is re-listed for 08.07.2015.			

194	Case No.:12/18/83-ALC1/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00701/AM15/	RLA File :03/95/040/00279/AM15/	Lic.No/Date:0310787827 08.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

195	Case No.:4/10/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

196	Case No.:11/18/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00700/AM15/	RLA File :03/95/040/00413/AM15/	Lic.No/Date:0310787952 12.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

197	Case No.:14/18/83-ALC1/2014	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00703/AM15/	RLA File :02/24/040/00098/AM15/	Lic.No/Date:0210204816 19.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			


 Joint DGFT
 Directorate General of Foreign Trade
 भारत सरकार / Ministry of Commerce
 नई दिल्ली / New Delhi

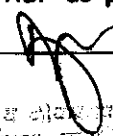
198	Case No.: 15/18/83-ALC1/2014	Party Name: CENTURY TEXTILES AND INDUSTRIES LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00704/AM15/	RLA File :02/24/040/00095/AM15/	Lic.No/Date: 0210204815 19.08.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

199	Case No.: 23/18/83-ALC1/2014	Party Name: SHOGUN ORGANICS LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00712/AM15/	RLA File :03/95/040/00427/AM15/	Lic.No/Date: 0310788129 19.08.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

200	Case No.: 34/18/83-ALC1/2014	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00723/AM15/	RLA File :03/94/040/00403/AM15/	Lic.No/Date: 0310788288 22.08.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

201	Case No.: 47/18/83-ALC1/2014	Party Name: ASHA PENN COLOR PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00736/AM15/	RLA File :03/94/040/00467/AM15/	Lic.No/Date: 0310788277 22.08.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/136/2006-PC-II dated 28.05.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty. in Kg	Import Item	Qty. in Kg per Kg content in the export product
	Cellulose Acetate Butyrate Pigmented Chips	One Kg	Resin namely Cellulose Acetate Butyrate Resin Relevant Inorganic Pigments Alkyl Sulphonate Based Solution (Additive Content 13.64%)	1.02 1.02 1.02

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 जॉन डी.जी.टी. / JOHN DGFT
 निदेशक, बाहरी व्यापार
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 नई दिल्ली / New Delhi

202	Case No.: 32/18/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00721/AM15/	RLA File :03/94/040/00220/AM15/	Lic.No/Date: 0310788320 25.08.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

203	Case No.: 33/18/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00722/AM15/	RLA File :03/94/040/00276/AM15/	Lic.No/Date: 0310788322 25.08.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

204	Case No.: 35/18/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00724/AM15/	RLA File :03/94/040/00191/AM15/	Lic.No/Date: 0310788319 25.08.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

205	Case No.: 36/18/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00725/AM15/	RLA File :03/94/040/00101/AM15/	Lic.No/Date: 0310788315 25.08.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

206	Case No.: 46/18/83-ALC1/2014	Party Name: ASHA PENN COLOR PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00735/AM15/	RLA File :03/94/040/00346/AM15/	Lic.No/Date: 0310788324 25.08.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/136/2006-PC-II, dated			

28.05.2015, the Committee decided to approve the case as under :-

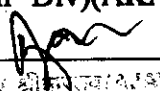
Export Item	Qty. in Kg	Import Item	Qty. in Kg per Kg content in the export product
Cellulose Acetate Butyrate Pigmented Chips	One Kg	Resin namely Cellulose Acetate Butyrate Resin	1.02
		Relevant Inorganic Pigmentsy	1.02
		Alkyl Sulphonate Based Solution (Additive Content 13.64%)	1.02

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

207	Case No.:68/18/83-ALC1/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00757/AM15/	RLA File :02/24/040/00087/AM15/	Lic.No/Date:0210204859 26.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

208	Case No.:37/18/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00726/AM15/	RLA File :03/94/040/00172/AM15/	Lic.No/Date:0310788476 27.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

209	Case No.:38/18/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00727/AM15/	RLA File :03/94/040/00404/AM15/	Lic.No/Date:0310788475 27.08.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			


 Anshu Prasad / ANSHU PRASAD
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi / New Delhi

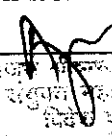
210	Case No.:42/18/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00731/AM15/	RLA File :03/94/040/00078/AM15/	Lic.No/Date:0310788477 27.08.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

211	Case No.:57/18/83-ALC1/2014	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00746/AM15/	RLA File :07/24/040/00173/AM15/	Lic.No/Date:0710106582 27.08.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.				

212	Case No.:1/14/83-ALC1/2014	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00487/AM15/	RLA File :02/24/040/00109/AM15/	Lic.No/Date:0210204885 29.08.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

213	Case No.:65/18/83-ALC1/2014	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00754/AM15/	RLA File :02/24/040/00105/AM15/	Lic.No/Date:0210204889 01.09.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.3.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.				

214	Case No.:5/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date:0810133189 02.09.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				


 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

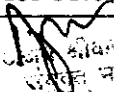
215	Case No.:25/18/83-ALC1/2014	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00714/AM15/	RLA File :03/95/040/00466/AM15/	Lic.No/Date:0310788630 02.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

216	Case No.:24/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00713/AM15/	RLA File :03/95/040/00434/AM15/	Lic.No/Date:0310788661 03.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 20.4.2015. The case is re-listed for 08.07.2015.			

217	Case No.:43/18/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00732/AM15/	RLA File :03/94/040/00435/AM15/	Lic.No/Date:0310788690 03.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

218	Case No.:48/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00737/AM15/	RLA File :03/95/040/00463/AM15/	Lic.No/Date:0310788659 03.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 19.3.2015. The case is re-listed for 08.07..2015.			

219	Case No.:85/18/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00774/AM15/	RLA File :10/24/040/00045/AM15/	Lic.No/Date:1010058769 03.09.2014	Defer Date:08.07.2015
	Decision: Comments awaited from DBT. The case re-listed for 08.07.2015.			


 Joint Director/ Joint DCFT
 Director General of Foreign Trade
 Directorate General of Commerce
 नई दिल्ली/ New Delhi

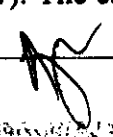
220	Case No.:7/14/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

221	Case No.:6/18/83-ALC1/2014	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00695/AM15/	RLA File :31/83/040/00054/AM15/	Lic.No/Date:3110064855 05.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(OPS) on 11.5.2015. The case is re-listed for 08.07.2015.			

222	Case No.:49/18/83-ALC1/2014	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00738/AM15/	RLA File :03/95/040/00479/AM15/	Lic.No/Date:0310788811 05.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 9.4.2015. The case is re-listed for 08.07.2015.			

223	Case No.:51/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00740/AM15/	RLA File :03/95/040/00478/AM15/	Lic.No/Date:0310788807 05.09.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

224	Case No.:81/10/83-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00311/AM15/	RLA File :03/94/040/00468/AM15/	Lic.No/Date:0310788930 09.09.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			


 Joint Director General of Foreign Trade
 Ministry of Commerce
 Directorate General of Foreign Trade
 1st Floor, 1st Wing, 1st Floor
 110001 New Delhi

225	Case No.: 41/18/83-ALC1/2014	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00730/AM15/	RLA File :03/94/040/00498/AM15/	Lic.No/Date: 0310788940 09.09.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015			

226

Case No.: 44/18/83-ALC1/2014	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00733/AM15/	RLA File :03/95/040/00475/AM15/	Lic.No/Date: 0310788919 09.09.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/136/2006-PC-II dated 28.05.2015, the Committee decided to approve the case as under :-			
Export Item	Qty. in MT	Import Item	Qty. in MT
Calcium Carbonate (FMB) (Containing 20 +/- 1% Polypropylene and 80 +/- 1% Calcium Carbonate)	One MT	Polypropylene Calcium Carbonate	0.2 0.8
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

227	Case No.: 82/10/83-ALC1/2014	Party Name: MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00312/AM15/	RLA File :04/24/040/00148/AM15/	Lic.No/Date: 0410159374 11.09.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

228	Case No.: 28/18/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00717/AM15/	RLA File :03/95/040/00495/AM15/	Lic.No/Date: 0310789042 11.09.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

229	Case No.: 39/18/83-ALC1/2014	Party Name: PHILLIPS CARBON BLACK LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00728/AM15/	RLA File :02/24/040/00107/AM15/	Lic.No/Date: 0210204967 11.09.2014	Defer Date: 08.07.2015

Decision :D/L dated 31.5.2015 issued by DPP. The case is re-listed for 08.07.2015.

230	Case No.:83/10/83-ALC1/2014	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00313/AM15/	RLA File :07/24/040/00213/AM15/	Lic.No/Date:0710106652 12.09.2014	Defer Date:08.07.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

231	Case No.:29/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00718/AM15/	RLA File :03/95/040/00498/AM15/	Lic.No/Date:0310789090 12.09.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

232	Case No.:62/18/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00751/AM15/	RLA File :17/24/040/00057/AM15/	Lic.No/Date:1710005900 12.09.2014	Defer Date:08.07.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.				

233	Case No.:30/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00719/AM15/	RLA File :03/95/040/00502/AM15/	Lic.No/Date:0310789164 15.09.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

234	Case No.:63/18/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00752/AM15/	RLA File :17/24/040/00050/AM15/	Lic.No/Date:1710005903 12.09.2014	Defer Date:08.07.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.				

235	Case No.:31/18/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00720/AM15/	RLA File :03/95/040/00185/AM15/	Lic.No/Date:0310789250 16.09.2014	Defer Date:08.07.2015
Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.				

Case No.:61/18/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00750/AM15/	RLA File :17/24/040/00062/AM15/	Lic.No/Date:1710005905 16.09.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/78/2012-Ch-II dated 27.05.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product-4713 (Polyoxyethylene Tridecyl Alcohol)	1 Kg	1. Ethylene Oxide 2. Iso Tridecanol (Tridecyl Alcohol)	0.606 Kg 0.393 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

237	Case No.:26/18/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00715/AM15/	RLA File :03/95/040/00506/AM15/	Lic.No/Date:0310789308 17.09.2014	Defer Date:08.07.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.4.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.				

238	Case No.:58/18/83-ALC1/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00747/AM15/	RLA File :03/95/040/00297/AM15/	Lic.No/Date:0310789412 18.09.2014	Defer Date:08.07.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.				

239	Case No.:13/18/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00702/AM15/	RLA File :15/24/040/00011/AM15/	Lic.No/Date:1510022023 19.09.2014	Defer Date:08.07.2015
Decision :The Committee considered the case as per agenda and decided to defer				

consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.

240	Case No.:4/1/83-ALC1/2015	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00004/AM16/	RLA File :03/95/040/00515/AM15/	Lic.No/Date:0310789579 23.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

241	Case No.:3/1/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00003/AM16/	RLA File :03/95/040/00481/AM15/	Lic.No/Date:0310789648 25.09.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 14.5.2015. The case is re-listed for 08.07.2015.			

242

Case No.:2/1/83-ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00002/AM16/	RLA File :03/95/040/00461/AM15/	Lic.No/Date:0310789790 29.09.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/49/2015-TSW dated 16.06.2015, the Committee decided to approve the case as under :-			
Export Item : Black Glass Fabric – TEJDO NEGRO			
Quantity : 1.00 Kg			
<u>Import Item</u>			
S. No.	Item Description	Quantity Recommended	
1.	Glass Filament Yarn	0.8415 Kg	
2.	Finishing agent and dye	0.06424 Kg	
3.	Polyester Schaetti fix 386F / 100-500 MY	0.179092 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

243	Case No.:9/14/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00495/AM15/	RLA File :33/24/040/00012/AM15/	Lic.No/Date:3310030097 30.09.2014	Defer Date:08.07.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.

244	Case No.:17/18/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00706/AM15/	RLA File :05/24/040/00303/AM15/	Lic.No/Date:0510391464 07.10.2014	Defer Date:08.07.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.06.2015 issued by Deptt. of IPP (Nand Lal) . Re-listed for 08.07.2015.

245	Case No.:18/18/83-ALC1/2014	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00707/AM15/	RLA File :05/23/040/00292/AM15/	Lic.No/Date:0510391463 07.10.2014	Defer Date:08.07.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 01.06.2015 issued by Deptt. of C&PC(PC.Div)(OPS) . Re-listed for 08.07.2015.

246	Case No.:20/18/83-ALC1/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00709/AM15/	RLA File :05/23/040/00279/AM15/	Lic.No/Date:0510391448 07.10.2014	Defer Date:08.07.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 20.3.2015. The case is re-listed for 08.07.2015.

247	Case No.:21/18/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00710/AM15/	RLA File :05/23/040/00251/AM15/	Lic.No/Date:0510391460 07.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O. No. 14010/36/2011-Ch.II dated 03.03.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (L) (Chlorine Content 51-55%)	1 Kg	Linear Alpha Olefins	0.484 Kg
		Chlorine	0.870 Kg
		Methyl Tin Stabilizers	0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

248	Case No.: 27/1/83-ALC1/2015	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date: 3/83- ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00027/AM16/	RLA File :09/24/040/00342/AM15/	Lic.No/Date: 0910061062 08.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of IPP (Nand Lal) for providing the comments. U.O issued on 04.06.2015. The case is re-listed for 08.07.2015.2015.			

249	Case No.: 45/18/83- ALC1/2014	Party Name: CHROMACRAFTS INTERNATIONAL,	Meet No/Date: 1/83- ALC1/2015 29.04.2015	Status: Case Deferred
	HQ File :01/83/050/00734/AM15/	RLA File :07/24/040/00239/AM15/	Lic.No/Date: 0710106809 09.10.2014	Defer Date:27.05.2015
	Decision : Comments awaited from DIPP. The case is re-listed for 08.07.2015.			

250	Case No.: 70/18/83- ALC1/2014	Party Name: ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date: 3/83- ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00759/AM15/	RLA File :08/24/040/00238/AM15/	Lic.No/Date: 0810133539 09.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

250	Case No.: 71/18/83- ALC1/2014	Party Name: ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date: 3/83- ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00760/AM15/	RLA File :08/24/040/00235/AM15/	Lic.No/Date: 0810133538 09.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

252	Case No.: 2/12/83-ALC1/2014	Party Name: SYNGENTA INDIA LIMITED	Meet No/Date: 3/83- ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00401/AM15/	RLA File :31/83/040/00010/AM15/	Lic.No/Date: 3110064968 10.10.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

253	Case No.:64/18/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00753/AM15/	RLA File :05/23/040/00296/AM15/	Lic.No/Date:0510391558 13.10.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/36/2011-Ch-II dated 03.03.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinate Paraffin (Chlorine Content 40-45%)	1 Kg	Paraffin (C10-C20) Chlorine Methyl Fin Stabilizer	0.595 Kg 0.840 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:73/18/83-ALC1/2014	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00762/AM15/	RLA File :05/23/040/00302/AM15/	Lic.No/Date:0510391559 13.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of MSME (Chem Div) vide their O.M. No.23(7)/2013-chem. dated 25.03.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Scented Candles in assorted colours sizes and shapes (style Zen).	One Kg	Paraffin wax	0.800 Kg
		Stearic Acid	0.145 Kg
		Micro – crystalline wax	0.025 Kg
		Fragrances	0.03 Kg (Subject to 20% of FOB value of export)
		Wicks	0.002 Kg
		Colour	0.002 Kg
		UV Stabilizer (UV Sorb)	0.006 Kg
		Vyber Chemical (VBER)	0.011 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

255	Case No.:29/1/83-ALC1/2015	Party Name:OREM ACCESS BIO. INC	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00029/AM16/	RLA File :09/24/040/00251/AM15/	Lic.No/Date:0910061088 13.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 04.06.2015. The case is re-listed for 08.07.2015.			

256	Case No.:72/18/83-ALC1/2014	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00761/AM15/	RLA File :34/24/040/00170/AM15/	Lic.No/Date:3410040610 14.10.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/10/2015-Ch-II dated 15.06.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Quent 19/Songnox PQ/ Alkanox 24-44 / Tetrakis (2,4 -do tert-butylphenyl) [1,1- biphenyl] 4,4-diylbisphosphonite	1 Kg	1. Biphenyl 2. 2,4 -di tertiary-butyl phenol (2,4 DTBP)	0.189 Kg 0.866 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

257	Case No.:78/18/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00767/AM15/	RLA File :03/94/040/00341/AM15/	Lic.No/Date:0310790243 14.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 05.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

258	Case No.:79/18/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00768/AM15/	RLA File :03/94/040/00492/AM15/	Lic.No/Date:0310790244 14.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 05.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

259	Case No.:80/18/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00769/AM15/	RLA File :03/94/040/00518/AM15/	Lic.No/Date:0310790246 14.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 09.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			


 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 अखिल भारतीय विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

260	Case No.: 6/1/83-ALC1/2015	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00006/AM16/	RLA File :09/24/040/00249/AM15/	Lic.No/Date: 0910061108 16.10.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 13.5.2015. The case is re-listed for 08.07.2015.			

261	Case No.: 7/1/83-ALC1/2015	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00007/AM16/	RLA File :09/24/040/00244/AM15/	Lic.No/Date: 0910061109 16.10.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 13.5.2015. The case is re-listed for 08.07.2015.			

262	Case No.: 21/1/83-ALC1/2015	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00021/AM16/	RLA File :09/24/040/00245/AM15/	Lic.No/Date: 0910061110 16.10.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

263	Case No.: 28/1/83-ALC1/2015	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Deferred and Re-indexed
	HQ File :01/83/050/00028/AM16/	RLA File :09/24/040/00248/AM15/	Lic.No/Date: 0910061107 16.10.2014	Defer Date: 27.05.2015
	Decision :			

264	Case No.: 1/16/83-ALC1/2014	Party Name: SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00586/AM15/	RLA File :05/24/040/00313/AM15/	Lic.No/Date: 0510391627 17.10.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/2/2015-Ch-II dated 25.05.2015, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Chlorinated paraffin (Chlorine Content 61%-65%)	1 Kg	Olefins (Alpha Linear)	0.390 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

265	Case No.:2/16/83-ALC1/2014	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00587/AM15/	RLA File :05/24/040/00315/AM15/	Lic.No/Date:0510391629 17.10.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 24.4.2015. The case is re-listed for 08.07.2015.				

266	Case No.:60/18/83-ALC1/2014	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00749/AM15/	RLA File :07/24/040/00249/AM15/	Lic.No/Date:0710106858 17.10.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 8.5.2015 issued by DIPP. The case is re-listed for 08.07.2015.				

267	Case No.:67/18/83-ALC1/2014	Party Name:FLOW TECH CHEMICALS PVT. LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00756/AM15/	RLA File :05/23/040/00281/AM15/	Lic.No/Date:0510391617 17.10.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 19.5.2015. The case is re-listed for 08.07.2015.				

Case No.:75/18/83-ALC1/2014	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00764/AM15/	RLA File :03/94/040/00670/AM15/	Lic.No/Date:0310790354 17.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/11/2015-Ch-II dated 29.05.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
DS 95 E (Zinc Oxide Catalyst) containing Zinc Oxide 95% Min)	1 Kg	1. Zinc Oxide	0.984 Kg
		2. Aluminium Hydroxide	0.038 Kg
		3. Acetic Acid	0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

269	Case No.:76/18/83-ALC1/2014	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00765/AM15/	RLA File :03/94/040/00672/AM15/	Lic.No/Date:0310790357 17.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Depts. Of C&PC (Chem Div) vide their U.O.No. 14010/11/2015-Ch-II dated 29.05.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
DS 95 E (Zinc Oxide Catalyst) containing Zinc Oxide 95% Min)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.984 Kg 0.038 Kg 0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:77/18/83-ALC1/2014	Party Name: FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00766/AM15/	RLA File :03/94/040/00671/AM15/	Lic.No/Date: 0310790356 17.10.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Depts. Of C&PC (Chem Div) vide their U.O.No. 14010/11/2015-Ch-II dated 29.05.2015, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
DS 95 E (Zinc Oxide Catalyst) containing Zinc Oxide 95% Min)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.984 Kg 0.038 Kg 0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:3/19/83-ALC1/2014	Party Name: INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Deferred and Re-indexed
HQ File :01/83/050/00779/AM15/	RLA File :02/24/040/00141/AM15/	Lic.No/Date: 0210205073 17.10.2014	Defer Date: 27.05.2015
Decision :			

Case No.:1/1/83-ALC1/2015	Party Name: NANDAN PETROCHEM LIMITED	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
HQ File :01/83/050/00001/AM16/	RLA File :03/95/040/00486/AM15/	Lic.No/Date: 0310790331 17.10.2014	Defer Date: 08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.05.2015 issued by Depts. of C&PC (Chem.Div) (AKA) . Re-listed for 08.07.2015.			

Case No.:66/18/83-ALC1/2014	Party Name: EXPORTS INTERNATIONAL CORP	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
HQ File :01/83/050/00755/AM15/	RLA File :29/21/040/00013/AM15/	Lic.No/Date: 2910025170 21.10.2014	Defer Date: 08.07.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.

274	Case No.:83/18/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00772/AM15/	RLA File :04/24/040/00194/AM15/	Lic.No/Date:0410159625 27.10.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/3/2014-PC-II dated 14.05.2015, the Committee decided to approve the case on repeat basis, as under :-			
	Export Item	Qty. in Kg	Import Item	Qty. in MT
	Lubricant oil Base 9P 20C	1 Kg	Polypropylene Glycol	0.10
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

275	Case No.:23/16/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00608/AM15/	RLA File :03/95/040/00584/AM15/	Lic.No/Date:0310790581 29.10.2014	Defer Date:08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.			

276	Case No.:35/1/83-ALC1/2015	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00035/AM16/	RLA File :03/94/040/00609/AM15/	Lic.No/Date:0310790643 30.10.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/11/2015-Ch-II dated 29.05.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Blue 19 (60% Dye content)	1 Kg	1. Bromamine Acid 2. Meta Base Condense	0.433 Kg 0.236 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

277	Case No.:34/1/83-ALC1/2015	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00034/AM16/	RLA File :03/94/040/00593/AM15/	Lic.No/Date:0310790683 31.10.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been			

referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 03.06.2015. The case is re-listed for 08.07.2015.

Case No.:10/16/83-ALC1/2014	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00595/AM15/	RLA File :03/95/040/00611/AM15/	Lic.No/Date:0310790718 03.11.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/23/2015-TSW dated 20.05.2015, the Committee decided to approve the case as under :-

Export Item No.1 : Filter Bags as per application

Import Item

S. No.	Item Description	Quantity
1.	Relevant 140Z Woven Fibreglass Fabric with SGT Finish	1.03 Sq.mt/Sq.mt content in export
2.	Relevant E12 PTFE Coated Fibreglass Threads	1.03 Kg/Kg content in export
3.	Fibreglass Ropes part # 21028 TNS 187 (4.8mm)	1.02 Mt/Mt content in export
4.	Conical Spring (DIA 44 x DIA 20 x 127 long) (made of 5mm DIA wire)	Net to Net in numbers
5.	Hitch Pins Wire DIA 3.8mm x 64mm long	Net to Net in numbers

Export Item No.2 : Filter Bags as per application

Import Item

S. No.	Item Description	Quantity
1.	Relevant 100z Acid Resistant woven Fibreglass Fabric with PTPE Membrane	1.03 Sq.mt/Sq.mt content in export
2.	Relevant 100% PTFE Rastex Threads 1000-D	1.03 Kg/Kg content in export
3.	Relevant 100% PTFE Rastex Threads 2000-D	1.03 Kg/Kg content in export
4.	Fibreglass Ropes part # 21028 TNS 187 (4.8mm)	1.02 Mt/Mt content in export
5.	Conical Spring (DIA 44 x DIA 20 x 127 long) (made of 5mm DIA wire)	Net to Net in numbers
6.	Hitch Pins Wire DIA 3.8mm x 64mm long	Net to Net in numbers

Export Item No.3 : Filter Bags as per application

Import Item

S. No.	Item Description	Quantity
1.	Relevant 100z Acid Resistant woven Fibreglass Fabric with PTPE Membrane	1.03 Sq.mt/Sq.mt content in export
2.	Relevant 100% PTFE Rastex Threads 1000-D	1.03 Kg/Kg content in export
3.	Relevant 100% PTFE Rastex Threads 2000-D	1.03 Kg/Kg content in export
4.	Fibreglass Ropes part # 21028 TNS 187 (4.8mm)	1.02 Mt/Mt content in export
5.	Conical Spring (DIA 44 x DIA 20 x 127 long) (made of 5mm DIA wire)	Net to Net in numbers
6.	Hitch Pins Wire DIA 3.8mm x 64mm long	Net to Net in numbers

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

279	Case No.:11/1/83-ALC1/2015	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00011/AM16/	RLA File :31/83/040/00018/AM15/	Lic.No/Date:3110065026 03.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 03.06.2015. The case is re-listed for 08.07.2015.				

280	Case No.:12/1/83-ALC1/2015	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00012/AM16/	RLA File :31/83/040/00066/AM15/	Lic.No/Date:3110065029 03.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 03.06.2015. The case is re-listed for 08.07.2015.				

281	Case No.:13/1/83-ALC1/2015	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00013/AM16/	RLA File :31/83/040/00075/AM15/	Lic.No/Date:3110065028 03.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 03.06.2015. The case is re-listed for 08.07.2015.				

282	Case No.:14/1/83-ALC1/2015	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00014/AM16/	RLA File :31/83/040/00024/AM15/	Lic.No/Date:3110065030 03.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

283	Case No.:74/18/83- ALC1/2014	Party Name:AADHUNIK INDUSTRIES	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00763/AM15/	RLA File :03/94/040/00657/AM15/	Lic.No/Date:0310790775 05.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

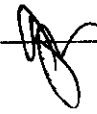
284	Case No.: 70/1/83-ALC1/2015	Party Name: RATAN DIELECTRICS,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00070/AM16/	RLA File :21/24/040/00003/AM15/	Lic.No/Date: 2110001122 05.11.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

285	Case No.: 3/16/83-ALC1/2014	Party Name: SHIVA EXIM ENTERPRISES	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00588/AM15/	RLA File :05/24/040/00343/AM15/	Lic.No/Date: 0510391880 07.11.2014	Defer Date: 08.07.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 08.07.2015.			

286	Case No.: 5/1/83-ALC1/2015	Party Name: NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00005/AM16/	RLA File :03/95/040/00633/AM15/	Lic.No/Date: 0310790833 07.11.2014	Defer Date: 27.05.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 11.5.2015. The case is re-listed for 08.07.2015.			

287	Case No.: 17/1/83-ALC1/2015	Party Name: INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00017/AM16/	RLA File :02/24/040/00159/AM15/	Lic.No/Date: 0210205135 10.11.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

288	Case No.: 33/1/83-ALC1/2015	Party Name: CHEMOCID IMPEX PVT. LTD.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00033/AM16/	RLA File :03/94/040/00749/AM15/	Lic.No/Date: 0310790995 12.11.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			


 2014 श्रीमान्. राजीव्. लखनवा
 जेष्ठान्त प्रमुख/Joint DGFT
 विदेश व्यापार महानिदेशक-2
 Directorate General of Foreign Trade
 अणिम्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

289	Case No.:18/1/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00018/AM16/	RLA File :02/24/040/00154/AM15/	Lic.No/Date:0210205160 14.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

290	Case No.:2/14/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00488/AM15/	RLA File :04/24/040/00214/AM15/	Lic.No/Date:0410159758 17.11.2014	Defer Date:08.07.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 08.07.2015.				

291	Case No.:4/16/83-ALC1/2014	Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00589/AM15/	RLA File :07/24/040/00256/AM15/	Lic.No/Date:0710107007 17.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.06.2015 issued by Deptt. of IPP(Nand Lal) . Re-listed for 08.07.2015.				

292	Case No.:15/1/83-ALC1/2015	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00015/AM16/	RLA File :31/83/040/00167/AM15/	Lic.No/Date:3110065067 17.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.2015.				

293	Case No.:16/1/83-ALC1/2015	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00016/AM16/	RLA File :31/83/040/00164/AM15/	Lic.No/Date:3110065068 17.11.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

जय श्री गुरुभ्यो नमः
 संयुक्त निदेशिका/Joint DGFT
 विदेश व्यापार प्राधिकरण
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

294	Case No.:59/1/83-ALC1/2015	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00059/AM16/	RLA File :08/24/040/00311/AM15/	Lic.No/Date:0810133845 17.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

295	Case No.:61/1/83-ALC1/2015	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00061/AM16/	RLA File :08/24/040/00312/AM15/	Lic.No/Date:0810133846 17.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 01.06.2015. The case is re-listed for 08.07.2015.			

296	Case No.:32/1/83- ALC1/2015	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00032/AM16/	RLA File :03/94/040/00764/AM15/	Lic.No/Date:0310791181 18.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(PC Div) (OPS) for providing the comments. U.O issued on 09.06.2015. The case is re-listed for 08.07.2015.			

297	Case No.:67/1/83-ALC1/2015	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00067/AM16/	RLA File :08/24/040/00302/AM15/	Lic.No/Date:0810133861 18.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

298	Case No.:5/14/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

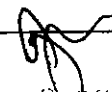
299	Case No.:8/1/83-ALC1/2015	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00008/AM16/	RLA File :05/23/040/00317/AM15/	Lic.No/Date:0510392073 19.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

300	Case No.:8/14/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00494/AM15/	RLA File :03/95/040/00971/AM12/	Lic.No/Date:0310791251 20.11.2014	Defer Date:08.07.2015
	Decision : D/L dated 3.3.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 08.07.2015.			

301	Case No.:25/16/83-ALC1/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00610/AM15/	RLA File :34/24/040/00211/AM15/	Lic.No/Date:3410040704 21.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.2015.			

302	Case No.:10/14/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date:0910061296 24.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

303	Case No.:19/1/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00019/AM16/	RLA File :02/24/040/00165/AM15/	Lic.No/Date:0210205219 24.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			


 सचिव, विदेशी व्यापार विभाग
 Director General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

304	Case No.:58/1/83-ALC1/2015	Party Name:PRIMA CHEMICALS,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00058/AM16/	RLA File :08/24/040/00316/AM15/	Lic.No/Date:0810133916 24.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

305	Case No.:60/1/83-ALC1/2015	Party Name:PRIMA CHEMICALS,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00060/AM16/	RLA File :08/24/040/00323/AM15/	Lic.No/Date:0810133915 24.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

306

Case No.:66/1/83-ALC1/2015	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved								
HQ File :01/83/050/00066/AM16/	RLA File :08/24/040/00275/AM15/	Lic.No/Date:0810133917 24.11.2014	Defer Date:								
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/68/2011-Ch-II dated 27.05.2015, the Committee decided to approve the case as under :-											
<table border="1"><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Tridecyl Alcohol Ethoxylate 9 Mole (Maganon TDA-9)</td><td>1 Kg</td><td>1. Tridecyl Alcohol 2. Ethylene Oxide</td><td>0.336 Kg 0.664 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Tridecyl Alcohol Ethoxylate 9 Mole (Maganon TDA-9)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.336 Kg 0.664 Kg
Export Item	Qty.	Import Item	Qty.								
Tridecyl Alcohol Ethoxylate 9 Mole (Maganon TDA-9)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.336 Kg 0.664 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

307

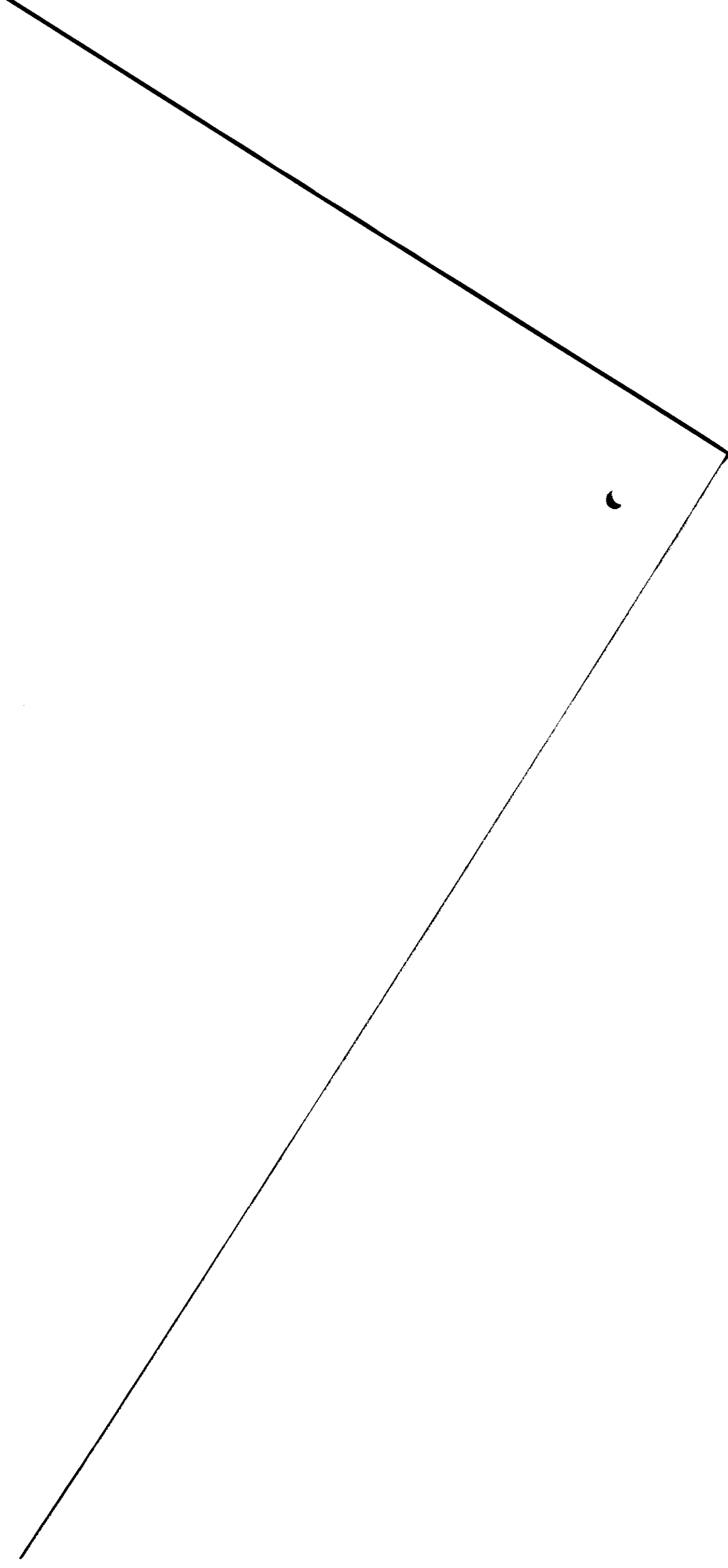
Case No.:56/1/83-ALC1/2015	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00056/AM16/	RLA File :08/24/040/00274/AM15/	Lic.No/Date:0810133921 25.11.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/68/2011-Ch-II dated 27.05.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Nonyl Phenol Ethoxylate 8 Mole (Maganon NPE-8)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.385 Kg 0.615 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

 JAY PRAKASH



308	Case No.:57/1/83-ALC1/2015	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00057/AM16/	RLA File :08/24/040/00322/AM15/	Lic.No/Date:0810133935 25.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 11.5.2015. The case is re-listed for 08.07.2015.			

309	Case No.:26/1/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00026/AM16/	RLA File :05/23/040/00361/AM15/	Lic.No/Date:0510392160 26.11.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 19.5.2015. The case is re-listed for 08.07.2015.			

Case No.:54/1/83-ALC1/2015	Party Name:GIVAUDAN (INDIA) PRIVATE LIMITED,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Approved
----------------------------	---	---	-------------------------

HQ File :01/83/050/00054/AM16/	RLA File :07/24/040/00314/AM15/	Lic.No/Date:0710107062 26.11.2014	Defer Date:
-----------------------------------	------------------------------------	--------------------------------------	-------------

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/74/2014-Ch-II dated 27.05.2015, the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Oral Care Compound DP 7234 IDA	1 Kg	1. L – Menthol FCC	0.510 Kg
		2. Anethole Synthetic DQ (AF) 41452TT	0.1680 Kg
		3. EMF 1280A Heart for DP 7234 IDA	0.1098 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

311	Case No.:23/1/83-ALC1/2015	Party Name:JINDAL PHOTO LTD	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00023/AM16/	RLA File :05/23/040/00328/AM15/	Lic.No/Date:0510392172 27.11.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/42/2015-TSW dated 16.06.2015, the Committee decided to approve the case as under :-			
	Export Item : Rolls of Photographic Color Paper			
	Quantity : 1 Sq MT			

Import Item

S. No.	Item Description	Quantity Recommended
1.	Jumbo Rolls of Photographic Color Paper	1.025 Sq MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

312	Case No.: 68/1/83-ALC1/2015	Party Name: SALEEM AHMAD & SONS	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00068/AM16/	RLA File :33/24/040/00011/AM15/	Lic.No/Date: 3310030144 27.11.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

313	Case No.: 69/1/83-ALC1/2015	Party Name: SALEEM AHMAD & SONS	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00069/AM16/	RLA File :33/24/040/00010/AM15/	Lic.No/Date: 3310030142 27.11.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

314	Case No.: 20/1/83-ALC1/2015	Party Name: KRISHI RASAYAN	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00020/AM16/	RLA File :02/24/040/00171/AM15/	Lic.No/Date: 0210205247 28.11.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

315	Case No.: 63/1/83-ALC1/2015	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00063/AM16/	RLA File :08/24/040/00317/AM15/	Lic.No/Date: 0810133970 28.11.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			


 Joint DGFT
 Director General of Foreign Trade
 नई दिल्ली / New Delhi

Case No.: 64/1/83-ALC1/2015	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00064/AM16/	RLA File :08/24/040/00262/AM15/	Lic.No/Date: 0810133971 28.11.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/8/2012-Ch-II dated 29.05.2015, the Committee decided to approve the case as under :-			
316 Export Item	Qty.	Import Item	Qty.
Reactive Black ANN (Dye Content 65%)	1 Kg	1. H Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4 Sulphonic Acid 5. Sodium Nitrite	0.148 Kg 0.226 Kg 0.019 Kg 0.044 Kg 0.097 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 65/1/83-ALC1/2015	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00065/AM16/	RLA File :08/24/040/00276/AM15/	Lic.No/Date: 0810133972 28.11.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/8/2012-Ch-II dated 29.05.2015, the Committee decided to approve the case as under :-			
317 Export Item	Qty.	Import Item	Qty.
Acid Brown 235 (Dye content 50%)	1 Kg	1. Resorcinol 2. H Acid 3. 4 Amino 4-Nitro Di Phenyl amine 2 Sulphonic Acid (4 NADAPSA 4. Para Nitro Aniline 5. Sodium Nitrite 6. Soda Ash	0.062 Kg 0.176 Kg 0.221 Kg 0.076 Kg 0.125 Kg 0.233 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 24/16/83-ALC1/2014	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
HQ File :01/83/050/00609/AM15/	RLA File :03/94/040/00847/AM15/	Lic.No/Date: 0310791622 02.12.2014	Defer Date: 08.07.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 09.06.2015. The case is re-listed for 08.07.2015.			

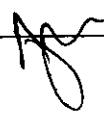
319	Case No.:74/1/83-ALC1/2015	Party Name:RASINO HERBS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00853/AM15/	RLA File :03/95/040/00716/AM15/	Lic.No/Date:0310791617 02.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

320	Case No.:25/1/83-ALC1/2015	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00025/AM16/	RLA File :05/23/040/00334/AM15/	Lic.No/Date:0510392242 02.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

321	Case No.:9/1/83-ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00009/AM16/	RLA File :05/23/040/00396/AM15/	Lic.No/Date:0510392276 03.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

322	Case No.:10/1/83-ALC1/2015	Party Name:NL-7 INDIA	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00010/AM16/	RLA File :05/24/040/00396/AM15/	Lic.No/Date:0510392274 03.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 14.5.2015. The case is re-listed for 08.07.2015.2015.			

323	Case No.:44/1/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00044/AM16/	RLA File :05/23/040/00399/AM15/	Lic.No/Date:0510392288 04.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.2015.			


 Joint Director General/Join. DGFT
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 नई दिल्ली/New Delhi

324	Case No.: 46/1/83-ALC1/2015	Party Name: FORACE POLYMERS (P) LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00046/AM16/	RLA File :05/23/040/00400/AM15/	Lic.No/Date: 0510392289 04.12.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

325	Case No.: 47/1/83-ALC1/2015	Party Name: AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
	HQ File :01/83/050/00047/AM16/	RLA File :05/23/040/00357/AM15/	Lic.No/Date: 0510392302 05.12.2014	Defer Date: 08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

326

Case No.: 48/1/83-ALC1/2015	Party Name: GIRDHARS INTERNATIONAL	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00048/AM16/	RLA File :05/23/040/00401/AM15/	Lic.No/Date: 0510392296 05.12.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of MSME (Chem Div) vide their O.M. No.23(7)/2013-chem. dated 25.03.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Scented Candles in assorted colours sizes and shapes (style Zen).	One Kg	Paraffin wax	0.800 Kg
		Stearic Acid	0.145 Kg
		Micro – crystalline wax	0.025 Kg
		Fragrances	0.03 Kg (Subject to 20% of FOB value of export)
		Wicks	0.002 Kg
		Colour	0.002 Kg
		UV Stabilizer (UV Sorb)	0.006 Kg
		Vyber Chemical (VBER)	0.011 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

327	Case No.: 51/1/83-ALC1/2015	Party Name: JINDAL PHOTO LTD	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
	HQ File :01/83/050/00051/AM16/	RLA File :05/23/040/00390/AM15/	Lic.No/Date: 0510392295 05.12.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/42/2015-TSW dated 16.06.2015, the			

Committee decided to approve the case as under :-		
Export Item : Photo Print Kit 6800/6R		
Quantity : 150 Number		
<u>Import Item</u>		
S. No.	Item Description	Quantity Recommended
1.	Wide Rolls of Thermal Photo paper 6800	Net + 2.5%
2.	Photographic Ink Cartridges 6800	Net to Net
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

328	Case No.:31/1/83-ALC1/2015	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00031/AM16/	RLA File :03/94/040/00855/AM15/	Lic.No/Date:0310791772 08.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 09.06.2015. The case is re-listed for 08.07.2015.				

329	Case No.:30/1/83-ALC1/2015	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00030/AM16/	RLA File :03/94/040/00844/AM15/	Lic.No/Date:0310791868 10.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 09.06.2015. The case is re-listed for 08.07.2015.				

330	Case No.:24/1/83-ALC1/2015	Party Name:PRABHU POLY COLOR LIMITED,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00024/AM16/	RLA File :04/24/040/00215/AM15/	Lic.No/Date:0410159882 12.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(OPS) on 19.5.2015. The case is re-listed for 08.07.2015.				

331	Case No.:37/1/83-ALC1/2015	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00037/AM16/	RLA File :03/95/040/00646/AM15/	Lic.No/Date:0310792008 15.12.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/40/2013-PC-II dated				

11.06.2015, the Committee decided to approve the case as under :-

Export Item	Qty. in MT	Import Item	Qty. in MT
Calcium Carbonate (FMB) (Containing 23 +/- 1% LLDPE and 77 +/- 1% Calcium Carbonate)	One MT	LLDPE Granules Calcium Carbonate	0.2 0.8

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:38/1/83-ALC1/2015	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
HQ File :01/83/050/00038/AM16/	RLA File :03/95/040/00645/AM15/	Lic.No/Date:0310792011 15.12.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/40/2013-PC-II dated 11.06.2015, the Committee decided to approve the case as under :-

Export Item	Qty. in MT	Import Item	Qty. in MT
White Masterbatch (Containing 40 +/- 1% Titanium dioxide and 30 +/- 1% LLDPE and 30 +/- 1% Calcium Carbonate	One MT	Titanium Dioxide LLDPE Granules Calcium Carbonate	0.411 0.308 0.300

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:50/1/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred	
333	HQ File :01/83/050/00050/AM16/	RLA File :05/23/040/00411/AM15/	Lic.No/Date:0510392409 15.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 13.5.2015. The case is re-listed for 08.07.2015.				

Case No.:52/1/83-ALC1/2015	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred	
334	HQ File :01/83/050/00052/AM16/	RLA File :02/24/040/00182/AM15/	Lic.No/Date:0210205337 15.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

335	Case No.:82/18/83-ALC1/2014	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Approved
	HQ File :01/83/050/00771/AM15/	RLA File :34/24/040/00242/AM15/	Lic.No/Date:3410040790 16.12.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No. 14010/10/2015-Ch-II dated 15.06.2015, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Quent 19/Songnox PQ/ Alkanox 24-44 / Tetrakis (2,4 -di tert-butylphenyl) [1,1- biphenyl] 4,4-diylbisphosphonite	1 Kg	1. Biphenyl 2. 2,4 -di tertiary-butyl phenol (2,4 DTBP)	0.189 Kg 0.866 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

336	Case No.:71/1/83-ALC1/2015	Party Name:GUJARAT PARAFFINS PVT.LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00071/AM16/	RLA File :08/24/040/00387/AM13/	Lic.No/Date:0810134062 16.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of IPP (Nand Lal) for providing the comments. U.O issued on 26.05.2015. The case is re-listed for 08.07.2015.			

337	Case No.:72/1/83-ALC1/2015	Party Name:N G MINCHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00072/AM16/	RLA File :08/24/040/00344/AM15/	Lic.No/Date:0810134058 16.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(OPS) on 8.5.2015. The case is re-listed for 08.07.2015.			

338

Case No.:39/1/83-ALC1/2015	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Approved	
HQ File :01/83/050/00039/AM16/	RLA File :03/95/040/00779/AM15/	Lic.No/Date:0310792131 18.12.2014	Defer Date:	
Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/60/2015-TSW dated 16.06.2015, the Committee decided to approve the case as under :-				
S. No.	Export item	Quantity	Import item	Quantity recommended
1.	Natural Translucent / Tracing paper Sheet with one side not exceeding 297mm and the other	1 Kg	Natural Transparent / Translucent tracing paper in jumbo rolls GSM 92 $\pm$ 10%	1.05 Kg per Kg of export

	side not exceeding 210mm in the unfolded state GSM 92±10%			
2.	Natural Translucent / Tracing paper Sheet with one side not exceeding 297mm and the other side not exceeding 420mm in the unfolded state GSM 92±10%	1 Kg	Natural Transparent / Translucent tracing paper in jumbo rolls GSM 92 ±10%	1.05 Kg per Kg of export
3.	Natural Translucent / Tracing paper Sheet with one side not exceeding 297mm and the other side not exceeding 420mm in the unfolded state GSM 115±10%	1 Kg	Natural Transparent / Translucent tracing paper in jumbo rolls GSM 115 ±10%	1.05 Kg per Kg of export
4.	Natural Translucent / Tracing paper Sheet with one side not exceeding 297mm and the other side not exceeding 420mm in the unfolded state GSM 150±10%	1 Kg	Natural Transparent / Translucent tracing paper in jumbo rolls GSM 150 ±10%	1.05 Kg per Kg of export
5.	Natural Translucent / Tracing paper Sheet with one side not exceeding 1016mm and the other side not exceeding 50 mts in folded state GSM 85±10%	1 Kg	Natural Transparent / Translucent tracing paper in jumbo rolls GSM 85 ±10%	1.005 Kg per Kg of export

339	Case No.:40/1/83-ALC1/2015	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00040/AM16/	RLA File :03/95/040/00751/AM15/	Lic.No/Date:0310792134 18.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

340	Case No.:45/1/83-ALC1/2015	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00045/AM16/	RLA File :05/23/040/00427/AM15/	Lic.No/Date:0510392479 18.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 03.06.2015. The case is re-listed for 08.07.2015.			

341	Case No.:49/1/83-ALC1/2015	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00049/AM16/	RLA File :35/24/040/00023/AM15/	Lic.No/Date:3510044620 18.12.2014	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the			

D/L dated 28.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.

Case No.: 53/1/83-ALC1/2015	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Approved
HQ File :01/83/050/00053/AM16/	RLA File :05/23/040/00431/AM15/	Lic.No/Date: 0510392502 19.12.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/08/2010-PC-II dated 28.05.2015, the Committee decided to approve the case as under :-			
Export Product No (1):			
Export Item	Qty. in Sq.Mtr.	Import Item	Qty. in Kg
(i) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper) Thickness 0.70 MM (Avg. Wt=1.505 kg/Sq. Mtr. +/-2.5%)	One Sq.Mtr.	1. Kraft Paper (60 GSM – 205 GSM)	0.7230
		2. Aluminium Foil (60 Micron -120 Micron	0.3733
		3. Tissue paper (20 GSM -38 GSM)	0.03299
		4. Phenol	0.3198
		5. Melamine	0.1329
		6. Methanol	0.2785
		7. B.O.P.P. film	0.0109
Export Product No (2):			
Export Item	Qty. in Sq.Mtr.	Import Item	Qty. in Kg
(ii) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper) Thickness 0.80 MM (Avg. Wt=1.720 kg/Sq. Mtr. +/-2.5%)	One Sq.Mtr.	1. Kraft Paper (60 GSM – 205 GSM)	0.7230
		2. Aluminium Foil (60 Micron -120 Micron	0.3733
		3. Tissue paper (20 GSM -38 GSM)	0.03299
		4. Phenol	0.3198
		5. Melamine	0.1329
		6. Methanol	0.2785
		7. B.O.P.P. film	0.0109
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 41/1/83-ALC1/2015	Party Name: SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date: 3/83-ALC1/2015 27.05.2015	Status: Case Deferred
HQ File :01/83/050/00041/AM16/	RLA File :03/95/040/00774/AM15/	Lic.No/Date: 0310792265 22.12.2014	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 03.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.			

343
 342
 90
 Joint DGFT
 Director General of Foreign Trade
 नई दिल्ली / New Delhi

344	Case No.:42/1/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00042/AM16/	RLA File :05/23/040/00426/AM15/	Lic.No/Date:0510392544 22.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 19.5.2015. The case is re-listed for 08.07.2015.				

345	Case No.:73/1/83-ALC1/2015	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00073/AM16/	RLA File :08/24/040/00339/AM15/	Lic.No/Date:0810134111 22.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of informatio from the firm to the D/L dated 02.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 08.07.2015.				

346	Case No.:36/1/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00036/AM16/	RLA File :03/95/040/00785/AM15/	Lic.No/Date:0310792320 23.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 05.06.2015. The case is re-listed for 08.07.2015.				

347	Case No.:5/16/83-ALC1/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00590/AM15/	RLA File :02/24/040/00176/AM15/	Lic.No/Date:0210205393 29.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

348	Case No.:43/1/83-ALC1/2015	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00043/AM16/	RLA File :05/24/040/00294/AM15/	Lic.No/Date:0510392601 29.12.2014	Defer Date:08.07.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.				

349	Case No.:6/16/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00591/AM15/	RLA File :09/24/040/00541/AM15/	Lic.No/Date:0910061467 31.12.2014	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

350	Case No.:2/18/83-ALC1/2014	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00691/AM15/	RLA File :05/24/040/00475/AM15/	Lic.No/Date:0510392726 07.01.2015	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

351	Case No.:55/1/83-ALC1/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00055/AM16/	RLA File :13/24/040/00046/AM15/	Lic.No/Date:1310047769 22.01.2015	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

352	Case No.:81/18/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00770/AM15/	RLA File :30/24/040/00050/AM15/	Lic.No/Date:3010103352 28.01.2015	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

353	Case No.:86/18/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00775/AM15/	RLA File :04/24/040/00267/AM15/	Lic.No/Date:0410160087 30.01.2015	Defer Date:08.07.2015
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 8.5.2015. The case is re-listed for 08.07.2015.			

अरुण श्रीवास्तव/ARUN SHRIWASTAVA
 सहायक सचिव/Asst. Secy DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 अखिल विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

354	Case No.:1/18/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00690/AM15/	RLA File :09/24/040/00658/AM15/	Lic.No/Date:0910061644 24.02.2015	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 8.5.2015. The case is re-listed for 08.07.2015.			

355	Case No.:87/18/83-ALC1/2014	Party Name:ADITYA SYNTHETIC	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00776/AM15/	RLA File :08/24/040/00444/AM15/	Lic.No/Date:0810134678 26.02.2015	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 8.5.2015. The case is re-listed for 08.07.2015.			

356	Case No.:75/1/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00854/AM15/	RLA File :09/24/040/00619/AM15/	Lic.No/Date:0910061785 27.03.2015	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 01.06.2015. The case is re-listed for 08.07.2015.			

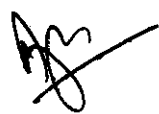
357	Case No.:76/1/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00855/AM15/	RLA File :09/24/040/00618/AM15/	Lic.No/Date:0910061814 31.03.2015	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(Chem Div) (AKA) for providing the comments. U.O issued on 01.06.2015. The case is re-listed for 08.07.2015.			

358	Case No.:1/3/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00157/AM16/	RLA File :03/95/040/00888/AM15/	Lic.No/Date:0310795660 30.04.2015	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

359	Case No.:2/3/83-ALC1/2015	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00158/AM16/	RLA File :08/24/040/00011/AM16/	Lic.No/Date:0810135236 08.05.2015	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

360	Case No.:3/3/83-ALC1/2015	Party Name:UPL LTD.	Meet No/Date:3/83- ALC1/2015 27.05.2015	Status:Case Deferred
	HQ File :01/83/050/00159/AM16/	RLA File :03/95/040/00622/AM14/	Lic.No/Date:0310795879 13.05.2015	Defer Date:08.07.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 08.07.2015.			

Date:09.07.2015
Place:New Delhi


जय श्री गुरुदेव
संयुक्त महासचिव/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi